# First Lok Sabha V Session (16/11/1953 to 24/12/1953)

#### HOUSE OF THE PEOPLE

# PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

November 16, 1953

#### No. 211

## 1. Starred Questions

Thirty-one starred questions (Nos. 1 to 31) were put down on the order paper. The original notice of starred question No. 5 was received in Hindi.

Twenty-seven starred questions (Nos. 1 to 7, 10 to 16, 18, 19 and 21 to 31) were orally answered and supplementary questions were asked on twenty-five of them. Replies to starred questions Nos. 8, 9, 17 and 20 of which the questioners were absent were laid on the Table.

# 2. Unstarred Questions

Fourteen unstarred questions (Nos. 3 to 16) were put down on the order paper. The original notice of unstarred question No. 11 was received in Hindi. Unstarred questions Nos. 1 and 2 were transferred to the list of questions for the 25th November, 1953. Replies to the unstarred questions were laid on the Table.

### 3. Obituary references

The Speaker made references to the passing away of Shri S. N. Buragohain, a sitting member who was the Deputy Minister for Works, Housing and Supply, Shri G. Ramachar, member of Provisional Parliament, Sardar Kartar Singh and Dr. T. S. S. Rajan, members of the old Central Legislative Assembly.

#### 4. Intimation re: withdrawal of case against Member of Parliament

The Speaker informed the House that he had received a letter from the Munsif Magistrate, 2nd class, Monghyr, intimating that the case against Shri Banarsi Prasad Sinha, M.P., had been withdrawn and he had been acquitted.

#### 5. Leave of Absence

Shri B. Shiva Rao was granted leave of absence from all the meetings of the House during the current session.

# 6. Presentation of evidence relating to report of Public Accounts Committee

Shri B. Das presented Volume II—Evidence relating to the Fifth Report of the Public Accounts Committee (1952-53) on the Appropriation Accounts (Railways) and (Posts and Telegraphs), 1949-50.

#### 7. Papers laid on the Table

- (1) Secretary laid on the table a copy of the statement showing the Bills passed by the Houses of Parliament during the Fourth Session, 1953, and assented to by the President.
- (2) The following papers were also laid on the Table:—
  - (a) a copy of each of the following Acts, under sub-section
     (3) of section 3 of the Patiala and East Punjab States
     Union Legislature (Delegation of Powers) Act, 1953:—
    - (i) The Patiala and East Punjab States Union Opium Smoking Act, 1953 (President's Act No. 4 of 1953);
    - (ii) The Patiala and East Punjab States Union Land Acquisition Act, 1953 (President's Act No. 5 of 1953); and
    - (iii) The Patiala and East Punjab States Union Evacuee Interest (Separation) Supplementary Act, 1953 (President's Act No. 6 of 1953).
  - (b) a copy of each of the following ordinances promulgated by the President after the termination of the Fourth Session of the Houses of Parliament, 1953, and before the commencement of the Fifth Session of the House of the People, 1953 under the provisions of Article 123(2)(a) of the Constitution:
    - (i) The Employees' Provident Funds (Amendment) Ordinance, 1953 (No. 1 of 1953);
    - (ii) The Rehabilitation Finance Administration (Amendment) Ordinance, 1953 (No. 2 of 1953);
    - (iii) The Sea Customs (Amendment) Ordinance, 1953 (No. 3 of 1953);
    - (iv) The Banking Companies (Amendment) Ordinance, 1953 (No. 4 of 1953);
    - (v) The Industrial Disputes (Amendment) Ordinance, 1953 (No. 5 of 1953); and

(vi) The Dhoties (Additional Excise Duty) Ordinance, 1953 (No. 6 of 1953).

### 8. Government\_Bill introduced

The Banking Companies (Amendment) Bill, 1953.

# 9. Government Bill under consideration

The Rehabilitation Finance Administration (Amendment) Bill, 1952.

The motion for consideration of the Bill was moved by Shri Arun Chandra Guha and an amendment that the Bill be referred to a Select Committee was moved by Shri Choithram Partabrai Gidwani.

The following members took part in the debate:-

- (1) Shri Choithram Partabrai Gidwani
- (2) Dr. Lanka Sundaram
- (3) Shri T. T. Krishnamachari
- (4) Shri V. P. Nayar
- (5) Pandit Thakur Das Bhargava
- (6) Shrimati Sucheta Kripalani
- (7) Shri Rohini Kumar Chaudhuri
- (8) Shri Hirendra Nath Mukerjee
- (9) Shri Diwan Chand Sharma
- (10) Shri Umashanker Muljibhai Trivedi.

Shri Arun Chandra Guha replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Shri Choithram Partabrai Gidwani was withdrawn by leave of the House.

The motion for consideration of the Bill was adopted.

The clause by clause consideration of the Bill was taken up.

Clauses 3, 4, and 5 were adopted.

A new Clause 6 was also adopted.

Clause 2 was adopted as amended.

Clause 1, the Long Title and the Enacting Formula were also adopted.

The motion that the Bill, as amended, be passed was moved.

The discussion was not concluded.

(The House adjourned till 1-30 p.m. on Tuesday, the 17th November, 1953.)

M. N. KAUL.

# PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

November 17, 1953.

#### No. 212

#### 1. Starred Questions

Forty-six starred questions (Nos. 32 to 77) were put down on the order paper. The original notice of starred question No. 58 was received in Hindi.

Thirty-six starred questions (Nos. 32 to 40, 42 to 45, 48 to 55, 57, 60 to 70, 73, 75 and 76) were orally answered and supplementary questions were asked on thirty-one of them. Replies to starred questions Nos. 41, 46, 47, 56, 58, 59, 71, 72, 74 and 77, of which the questioners were absent, were laid on the Table.

#### 2. Unstarred Questions

Twenty-four unstarred questions (Nos. 17 to 40) were put down on the order paper. Unstarred question No. 41 was transferred to the list of questions for the 24th November, 1953. The original notice of unstarred question No. 26 was received in Hindi. Replies to the unstarred questions were laid on the Table.

# 3. Paper laid on the Table

The Minister for Communications laid on the table, under subsection (3) of section 5 of the Indian Aircraft Act, 1934, a copy of the Ministry of Communications Notification No. 10-A/34-50, dated the 6th September, 1952, together with an explanatory note.

# 4. Government Bills passed

(1) The Rehabilitation Finance Administration (Amendment) Bill, 1952.

Further discussion on the motion that the Bill, as amended, be passed, was resumed and the following members took part in the debate:—

- (1) Lala Achint Ram
- (2) Safdar Hukam Singh

- (3) Sardar Amar Singh Saigal
- (4) Pandit Thakur Das Bhargava
- (5) Shri Rohini Kumar Chaudhuri
- (6) Shri Tek Chand
- (7) Shri Ajit Prasad Jain
- (8) Shri Arun Chandra Guha

The Bill, as amended, was passed.

(2) The Sea Customs (Amendment) Bill, 1953.

On the motion for consideration of the Bill moved by Shri Arun Chandra Guha, the following members took part in the debate:—

- (1) Shri Mangalagiri Nanadas
- (2) Shri M. S. Gurupadaswamy
- (3) Shri Nemi Chandra Kasliwal
- (4) Shri V. B. Gandhi
- (5) Shri Ghamandi Lal Bansal
- (6) Dr. A. Krishnaswamy.

Shri Arun Chandra Guha replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clause 2 was adopted as amended.

Clauses 3, 4 and a new clause 5 were adopted.

Clause 1, the Long Title and the Enacting Formula were also adopted.

On the motion moved by Shri Arun Chandra Guha that the Bill. as amended, be passed, the following members took part in the debate:—

- (1) Shri Hirendra Nath Mukerjee
- (2) Pandit Thakur Das Bhargava
- (3) Shri Shyamnandan Sahaya
- (4) Shri T. T. Krishnamachari
- (5) Shri Arun Chandra Guha.

The Bill, as amended, was passed.

(The House adjourned till 1-30 P.M. on Wednesday, the 18th November, 1953.)

M. N. KAUL. Secretary.



# PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

November 18, 1953.

No. 213

#### 1. Starred Questions

Thirty-six Starred Questions (Nos. 78—113) were put down on the order paper. Original Notices of Starred Questions Nos. 83 and 113 were received in Hindi.

Twenty-eight Starred Questions (Nos. 78, 80—86, 88, 91-92, 96—100, 102—113) were orally answered and supplementary questions were asked on twenty-seven of them. Replies to Starred Questions Nos. 79, 87, 89, 90, 93—95, 101, of which the Members were absent, were laid on the Table.

#### 2. Unstarred Questions

Sixteen Unstarred Questions (Nos. 42—44 and 46—58) were put down on the order paper. Unstarred Question No. 45 was transferred to 24th November, 1953, for answer by the Minister of Commerce and Industry. Original notice of Unstarred Question No. 52 was received in Hindi. Replies to Unstarred Questions were laid on the Table.

# 3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion by Shri Frank Anthony regarding the closure of employment exchanges by the Punjab Government.

#### 4. Leave of Absence

Shri N. Sathianathan was granted leave of absence from all the meetings of the House till the end of the first week of December 1953.

#### 5. Papers laid on the Table

The following papers were laid on the table of the House:-

- A copy of the Delimitation Commission, India, Final Order No. 2, dated the 15th September, 1953 under subsection (2) of section 9 of the Delimitation Commission Act. 1952.
- (2) A copy of each of the following papers in accordance with sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948:—

- (i) Fifth Annual Report of the Board of Directors of the Industrial Finance Corporation of India on the working of the Corporation during the year ended the 30th June, 1953; and
- (ii) statement showing the assets and liabilities of the Corporation at the close of the year and the Profit and Loss Account for the year,
- (3) A copy of the Report of the Rehabilitation Finance Administration for the half year ended the 30th June, 1953, in accordance with sub-section (2) of section 18 of the Rehabilitation Finance Administration Act, 1948.

#### 6. Government Bill introduced

The Industrial Disputes (Amendment) Bill, 1953.

#### 7. Government Bill under consideration

The Coir Industry Bill, 1953

Further discussion on the motion for consideration of the Bill and the amendment for reference of the Bill to a Select Committee, moved on the 7th August, 1953, was resumed.

The following members took part in the debate:-

- (1) Shri N. Sreekantan Nair
- (2) Kumari Annie Mascarene
- (3) Shri Kamakhya Prasad Tripathi
- (4) Shri K. T. Achuthan
- (5) Shri K. Kelappan
- (6) Shri B. Ramachandra Reddi
- (7) Shri Moreshwar Dinkar Joshi
- (8) Shri S. V. Ramaswamy
- (9) Shri C. R. Iyyunni
- (10) Shri C. R. Basappa
- (11) Shri A. V. Thomas

Shri D. P. Karmarkar replied to the debate.

The amendment for the reference of the Bill to a Select Committee moved by Shri V. P. Nayar was negatived.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 2, 5, 6, and 9 were adopted.

Clauses 3, 4, 7, 8, 10 and 11 were adopted as amended.

The clause by clause consideration was not concluded.

(The House adjourned till 1-30 p.m. on Thursday, the 19th November, 1953.)

M. N. KAUL, Secretary.

# PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

November 19, 1953.

No. 214

#### 1. Starred Questions

Thirty-seven starred questions (Nos. 114 to 129 and 131 to 151) were put down on the order paper. Twenty-eight starred questions (Nos. 114 to 117, 120, 123 to 129, 131 to 135, 137 to 141, 143 to 144, 146, 149 to 151) were orally answered and supplementary questions were asked on twenty-six of them. Replies to starred question Nos. 118, 119, 121, 122, 136, 142, 145, 147 and 148, of which the Members were absent, were laid on the Table. S. Q. 130 was postponed to the list of starred questions for 27th November, 1953.

#### 2. Unstarred Questions

Twenty-six unstarred questions (Nos. 59 to 84) were put down on the order paper. Original notice of unstarred question No. 71 was received in Hindi. Replies to unstarred questions were laid on the Table.

# 3. Adjournment Motion

The Speaker postponed his decision on the admissibility of the adjournment motion by Shri Hirendra Nath Mukerjee, Shri V. P. Nayar and Shri N. Sreekantan Nair regarding the situation arising from the alleged use of force by the police on the 17th November, 1953, on people assembled at Kayamkulam in Travancore-Cochin till the 23rd November, 1953, to enable the Government to place full facts of the case before the House.

#### 4. Papers laid on the Table

The Minister for Commerce and Industry laid the following papers on the table of the House:—

- (1) A copy of the Ministry of Commerce and Industry Notification No. M-2577-T/53, dated the 10th October, 1953, making certain further amendment to the Indian Tariff Act, 1934 under sub-section (2) of section 4A of the Indian Tariff Act, 1934.
- (2) A copy of each of the following papers under sub-section(2) of Section 16 of the Tariff Commission Act, 1951:—
  - (i) Report of the Tariff Commission on the continuance of protection to the Calcium Lactate Industry, 1953.
  - (ii) Ministry of Commerce and Industry Resolution No. 8(5)-T.B./53, dated the 31st October, 1953.
  - (iii) Corrigendum No. 8(5)-T.B./53, dated the 7th November, 1953 to the Ministry of Commerce and Industry Resolution referred to at (ii) above.

#### 5. Extension of time for Presentation of report of Select Committee

The House adopted the motion for further extension of time for the presentation of the Report of the Select Committee on the Representation of the People (Amendment) Bill upto the 1st December, 1953.

## 6. Government Bill passed

#### The Coir Industry Bill, 1953

The clause by clause consideration continued.

Clauses 12, 13, 17, 19 and 26 were adopted as amended.

Clauses 14, 15, 16, 18, 20, 21, 22, 23, 24, 25 and 27 were adopted.

Clause 1, the Long Title and the Enacting Formula were also adopted.

On the motion moved by Shri D. P. Karmarkar that the Bill, as amended, be passed, the following members took part in the debate:—

- (1) Shri Vasanta Kumar Das
- (2) Shri V. P. Nayar
- (3) Shri Rohini Kumar Chaudhuri
- (4) Shri D. P. Karmarkar.

The Bill, as amended, was passed.

#### 7. Government Bill under consideration

The Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Amendment Bill, 1953.

On the motion for consideration of the Bill moved by Shri Keshava Deva Malaviya, the following members took part in the debate:—

- (1) Seth Govind Das
- (2) Shri Rohini Kumar Chaudhuri
- (3) Shri Hirendra Nath Mukerjee
- (4) Shri Narhar Vishnu Gadgil
- (5) Shri Umashanker Muljibhai Trivedi
- (6) Shri Bhagwat Jha 'Azad'
- (7) Dr. Ram Subhag Singh.
- (8) Shri Diwan Chand Sharma
- (9) Shri V. B. Gandhi
- (10) H. H. Maharaja Rajendra Narayan Singh Deo
- (11) Shri M. S. Gurupadaswamy
- (12) Shri Vishnu Ghansahyam Deshpande (Speech unfinished).

The discussion was not concluded.

(The House adjourned till 1-30 p.m. on Saturday, the 21st November, 1953.)

M. N. KAUL, Secretary.

# PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

November 21, 1953

#### No. 215

# 1. Starred Questions

Forty-one starred questions (Nos. 152 to 192) were put down on the order paper. Original notices of starred questions Nos. 158, 185 and 187 were received in Hindi.

Twenty-nine questions (Nos. 153, 154, 157, 158, 161 to 174, 176, 179 to 181, 183 to 186, 188, 189 and 191) were orally answered and supplementary questions were asked on twenty-eight of them. Replies to starred questions Nos. 152, 155, 156, 159, 160, 175, 177, 178, 182, 187, 190 and 192, of which the questioners were absent, were laid on the Table.

#### 2. Unstarred Questions

Eighteen unstarred questions (No. 85 to 102) were put down on the order paper. Unstarred question No. 103 was transferred to the list of questions for the 1st December, 1953. Replies to the unstarred questions were laid on the Table.

#### 3. Adjournment Motion

The Speaker withheld his consent to the moving of an adjournment motion by Shri K. M. Vallatharas regarding the situation in the tribal area of the North-east Frontier Agency arising from the threat given by the tribesmen to kill the Indian officers at present in their custody as hostages.

#### 4. Short Notice Question

One short notice question regarding officials killed in N.E.F.A. was put down on the order paper. It was answered by the Prime Minister and supplementary questions were also asked and answered thereon.

# 5. Papers laid on the Table

The Minister for Parliamentary Affairs laid on the table the following statements showing the action taken by the Government on various assurances, promises and undertakings given during the various sessions shown against each:—

- (1) Supplementary Statement No. I
- (2) Supplementary Statement No. VI
- (3) Supplementary Statement No. VII
- (4) Supplementary Statement No. VIII
- (5) Supplementary Statement No. V
- (6) Supplementary Statement No. X
- (7) Supplementary Statement No. VII
- (8) Supplementary Statement No. VII

Fourth Session, 1953, of the House of the People.

Third Session, 1953, of the House of the People.

Second Session, 1952, of the House of the People.

First Session, 1952, of the House of the People.

Fifth Session, 1952, of the Provisional Parliament.

Third Session (Second Part), 1951, of the Provisional Parliament.

Third Session (First Part), 1950, of the Provisional Parliament.

November/December Session, 1949, of the Constituent Assembly of India (Legislative).

#### 6. Government Bill introduced

The Dhoties (Additional Excise Duty) Bill, 1953.

#### 7. Government Bill under consideration

The Banking Companies (Amendment) Bill, 1953

The motion for consideration of the Bill was moved by Shri Arun Chandra Guha. Shri M. S. Gurupadaswamy had not concluded his speech on his amendment for reference of the Bill to a Select Committee.

#### 8. Private Member's Resolution

Further discussion of the following Resolution moved by Shri A. K. Gopalan on the 22nd August, 1953, and the amendments moved thereto on the 4th September, 1953, was resumed:—

"The House is of opinion that immediate steps be taken to arrest the growth of unemployment in the country and to provide relief for the unemployed."

The following members took part in the debate:-

- (1) Shri C. D. Deshmukh
- (2) Dr. A. Krishnaswami
- (3) Shri Narhar Vishnu Gadgil
- (4) Shri Meghnad Saha
- (5) Shri Uma Charan Patnaik
- (6) His Highness Maharaja Sri Karni Singhji Bahadur of Bikaner
- (7) Shri P. N. Rajabhoj
- (8) Shri Bhagwat Jha 'Azad'.

The discussion was not concluded.

(The House adjourned till 1-30 P.M. on Monday, the 23rd November, 1953.)

M. N. KAUL, Secretary.

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# PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

November 23, 1953.

No. 216

### 1. Starred Questions

Thirty three Starred Questions (Nos. 193—208 and 210—226) were put down on the order paper. Starred Question No. 209 was transferred to the list of Starred Questions for the 2nd December, 1953. Original notice of Starred Question No. 225 was received in Hindi.

Twentyfive questions (Nos. 193 to 196, 200 to 202, 204 to 208, 210, 212 to 215 and 219 to 226) were orally answered and supplementary questions were asked on twenty-one of them. Replies to Starred Questions Nos. 197, 198, 199, 203, 211, 216, 217 and 218 of which the questioners were absent were laid on the Table.

## 2. Unstarred Questions

Eleven Unstarred Questions (Nos. 104—114) were put down on the order paper. Original notices of Unstarred Questions Nos. 105, 109 and 112 were received in Hindl. Replies to the unstarred questions were laid on the Table.

# 3. Adjournment Motion

In view of the statement made by the Minister of Home Affairs and States the Speaker withheld his consent to the moving of the adjournment motion tabled on the 19th November, 1953, by Shri Hirendra Nath Mukerjee, Shri V. P. Nayar and Shri N. Sreekantan Nair regarding the situation arising from the alleged use of force by the police on the 17th November, 1953, on people assembled at Kayamkulam in Travancore-Cochin.

# 4. Government Bill under consideration

The Industrial Disputes (Amendment) Bill, 1953.

The motion for consideration of the Bill was moved by Shri V. V. Giri and an amendment that the Bill be referred to a Select Committee was moved by Shri N. Sreekantan Nair.

The following members took part in the debate:-

- (1) Shri N. Sreekantan Nair
- (2) Dr. Lanka Sundaram
- (3) Shri Shankar Shantaram More
- (4) Shri Kamakhya Prasad Tripathi
- (5) Shri G. D. Somani
- (6) Thakur Jugal Kishore Sinha
- (7) Shri Khandubhai Kasanji Desai
- (8) Shri Sinhasan Singh
- (9) Shri Nemi Chandra Kasliwal
- (10) Shri T. B. Vittal Rao
- (11) Shri V. B. Gandhi
- (12) Shri N. Rachiah
- (13) Pandit Chatur Narain Malviya
- (14) Shri N. Keshavaiengar

Shri V. V. Giri replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Shri N. Sreekantan Nair was withdrawn by leave of the House.

The motion for consideration of the Bill was adopted.

The clause by clause consideration of the Bill was postponed till the 25th November, 1953.

#### 5. Government Resolution re:export duty on coffee

Shri T. T. Krishnamachari moved the following Resolution:-

"In pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (XXXII of 1934), the House of the People hereby approves of the notification of the Government of India in the Ministry of Commerce and Industry S.R.O. 1904, dated the 10th October, 1953, by which an export duty of Rs. 62-8-0 per cwt. was levied on coffee with effect from the date of the said notification."

The discussion was not concluded.

(The House adjourned till 1-30 P.M on Tuesday, the 24th November, 1953.)

M. N. KAUL,

# PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

November 24, 1953.

#### No. 217

#### 1. Starred Questions

Forty-two starred questions (Nos. 227 to 268) were put down on the order paper. Original notices of starred questions Nos. 230 and 260 were received in Hindi.

Twenty-eight questions (Nos. 227, 228, 230 to 233, 236 to 239, 241 to 243, 247, 248, 251, 252, 254 to 256, 258 to 264 and 266) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions including question Nos. 229, 234, 235, 240, 244 to 246, 249, 250, 253, 257, and 265 of which the questioners were absent, were laid on the Table.

#### 2. Unstarred Questions

Thirty one unstarred questions (Nos. 115 to 145) were put down on the order paper. Replies to unstarred questions were laid on the Table.

#### 3. Leave of Absence

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Rt. Rev., John Richardson was granted leave of absence from all the meetings of the House during the current session.

# 4. Papers laid on the Table

The following papers were laid on the table of the House:-

- A copy of each of the following papers, under sub-section
   of section 16 of the Tariff Commission Act, 1951:—
  - (i) Report of the Tariff Commission on the continuance of protection to the Fountain Pen Ink Industry, 1953; and
  - (ii) Ministry of Commerce and Industry Resolution No. 42(1)-T.B./53, dated the 14th November, 1953.
- (2) A copy of the Ministry of Works, Housing and Supply Notification No. 5997-EII/53, dated the 9th October. 1953 under sub-section (2) of Section 17 of the Requisitioning and Acquisition of Immovable Property Act, 1952.

# 5. Government Resolution 7e: Export Duty of coffee

Further discussion of the following Resolution moved by Shri T. T. Krishnamachari on the 23rd November, 1953, was resumed:—

"In pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (XXXII of 1934), the House of the People hereby approves of the notification of the Government of India in the Ministry of Commerce and Industry S.R.O. 1904, dated the 10th October, 1953, by which an export duty of Rs. 62-8-0 per cwt. was levied on coffee with effect from the date of the said notification."

The following members took part in the debate:-

- (1) Shri S. V. Ramaswamy
- (2) Shri N. M. Lingam
- (3) Shri K. A. Damodara Menon
- (4) Shri A. V. Thomas
- (5) Shri N. Keshavaiengar
- (6) Shri M. S. Gurupadaswamy
- (7) Shri V. B. Gandhi
- (8) Shri K. Kelappan

Shri T. T. Krishnamachari replied to the debate.

The Resolution was adopted.

#### 6 Government Bill under consideration

The Dhoties (Additional Excise Duty) Bill, 1953.

On the motion for consideration of the Bill moved by Shri T. T. Krishnamachari, the following members took part in the debate:—

- (1) Shri H. C. Heda
- (2) Shri Muhammed Khuda Bukhsh
- (3) Pandit Thakur Das Bhargava
- (4) Shrimati Anasuvabai Kale
- (5) Shri G. D. Somani
- (6) Pandit Algu Rai Shastri
- (7) Shri Govind Hari Deshpande
- (8) Dr. A. Krishnaswami
- (9) Shri S. V. Ramaswamy (Speech unfinished).

The discussion was not concluded.

(The House adjourned till 1-30 p.m. on Wednesday, the 25th November. 1953.)

M. N. KAUL,

#### PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

November 25, 1953.

#### No. 218

## 1. Starred Questions

Forty-four starred questions (Nos. 269 to 297 and 299 to 313) were put down on the order paper. Starred question No. 298 was transferred to the list of questions for the 7th December, 1953.

Thirty-four starred questions (Nos. 269 to 273, 277 to 279, 281 to 289, 291 to 296, 299 to 301, 303 to 305, 307 to 311) were orally answered and supplementary questions were asked on thirty-three of them. Replies to the remaining questions (including questions Nos. 274 to 276, 280, 290, 297, 302 and 306, of which the questioners were absent) were laid on the Table.

#### 2. Unstarred Questions

Thirty-three unstarred questions (Nos. 146 to 152, 154 to 164 and 166 to 180) were put down on the order paper. Unstarred question No. 153 was transferred to the list of questions for the 9th December, 1953 and unstarred question No. 165 was postponed to the 3rd December, 1953. Original notices of unstarred questions Nos. 148, 149, 156 to 158 and 180 were received in Hindi. Replies to the unstarred questions were laid on the Table.

#### 3. Papers laid on the Table

- (1) A copy of the statement relating to the ratification by the Government of India of the Instrument for the Amendment of the Constitution of the International Labour Organisation.
- (2) A copy of each of the following papers relating to the Banking Companies (Amendment) Bill, 1953:—
  - (i) Summary of the comments received from the State Governments, High Courts and the Reserve Bank on [P.T.O.

- the recommendations of the Banks' Liquidation Proceedings Committee.
- (ii) Extracts of personal letters dated the 24th June, 1953, the 13th July, 1953, the 31st July, 1953 and the 19th August, 1953, received by the Deputy Minister for Finance, from the Chief Justice of Calcutta High Court.
- (iii) Abstract of costs and expenses incurred upto the 31st December, 1952, by the banks in liquidation in which the Official Receiver is the Official Liquidator.
- (iv) Abstract of costs and expenses incurred upto the 31st December, 1952, by the banks in liquidation in which person other than the Official Receiver is the Official Liquidator.

#### 4. Government Bill under consideration

The Dhoties (Additional Excise Duty) Bill, 1953.

Further discussion on the motion for consideration of the Bill moved on the 24th November, 1953, was resumed and the following members took part in the debate:—

- (1) Shri S. V. Ramaswamy
- (2) Shri Hanamantrao Ganeshrao Vaishnav
- (3) Shri Narhar Vishnu Gadgil
- (4) Shri Hirendra Nath Mukerjee
- (5) Dr. Lanka Sundaram
- (6) Shri T. S. Avinashilingam Chettiar
- (7) Shri Rohini Kumar Chaudhuri
- (8) Shri N. C. Chatterjee
- (9) Shri Sinhasan Singh
- (10) Shri Banarsi Prasad Jhunjhunwala
- (11) Shri Radhelal Vyas
- (12) Shri Ghamandi Lal Bansal
- (13) Shri P. R. Kanavade Patil
- (14) Shri Khub Chand Sodhia
- (15) Shri C. R. Narasimhan
- (16) Shri Muldas Bhuderdas Vaishya
- (17) Shri Kadiyala Gopala Rao

Shri T. T. Krishnamachari replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 2, 3, 4, 5, 6 and the Schedule were adopted.

Clause 1, the Long Title and the Enacting Formula were also adopted.

The motion that the Bill be passed was moved by Shri T. T. Krishnamachari

The discussion was not concluded.

# 5. Message from the Council of States

Secretary reported a message from the Council of States that the Council, at its sitting held on the 24th November, 1953, had passed the Employees' Provident Funds (Amendment) Bill, 1953, as amended.

## 6. Bill passed by the Council—laid on the Table

Secretary laid on the Table the Employees' Provident Funds (Amendment) Bill, 1953, passed as amended by the Council of States.

(The House adjourned till 1.30 p.m. on Thursday, the 26th November, 1953.)

M. N. KAUL,

# PARLIAMENTARY BULLETIN-PART I

# [Brief record of Proceedings]

November 26, 1953.

No. 219

## 1. Starred Questions

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Thirty-six starred questions (Nos. 314-349) were put down on the order paper. Original notices of starred questions Nos. 319 and 345 were received in Hindi.

Twenty-five starred questions (Nos. 314-316, 318-320, 326-328, 330-332, 334-338, 341-347 and 349) were orally answered and supplementary questions were asked on twenty-four of them. Replies to starred questions Nos. 317, 321-325, 329, 333, 339, 340 and 348, of which the questioners were absent, were laid on the Table.

#### 2. Unstarred Questions

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Thirteen unstarred questions (Nos. 181-189 and 191-194) were put down on the order paper. Unstarred question No. 190 was transferred to 2nd December, 1953 for answer by the Minister of Production. Replies to unstarred questions were laid on the Table.

# 3. Presentation of Report of Estimates Committee

Shri M. Ananthasayanam Ayyangar presented the Sixth Report of the Estimates Committee on the Ministry of Food and Agriculture.

# 4. Extension of time for Presentation of Report of Select Committee

The House adopted the motion for further extension of time for the presentation of the Report of the Select Committee on the Muslim Wakfs Bill upto the last day of the first week of the next session.

#### 5. Government Bill passed

The Dhoties (Additional Excise Duty) Bill. 1953.

Further discussion on the motion that the Bill be passed moved on the 25th November, 1953, was resumed and the following members took part in the debate:—

- (1) Pandit Dwarka Nath Tiwary
- (2) Babu Ram Narayan Singh
- (3) Shri Diwan Chand Sharma
- (4) Shri Resham Lal Jangde
- (5) Shri Bhagwat Jha 'Azad'
- (6) Shri Balwant Sinha Mehta
- (7) Dr. Hono Mohon Das
- (8) Shri Raghubar Dayal Misra
- (9) Shri Sat's Chandra Samanta
- (10) Shri Choithram Partabrai Gidwani
- (11) Shri Sarangadhar Das
- (12) Shri K. Kelappan
- (13) Shri B. Pocker
- (14) Shri V. Veeraswamy
- (15) Dr. Ch. V. Rama Rao
- (16) Shri P. N. Rajabhoj
- (17) Shri R. V. Dhulekar
- (18) Shri T. T. Krishmamachari

The Bill was passed.

#### 6. Government Bill under consideration

The Industrial Disputes (Amendment) Bill, 1953.

The clause by clause consideration of the Bill was taken up.

Clause 2 was adopted as amended.

The clause by clause consideration was not concluded.

(The House adjourned till 1.30 p.m. on Friday, the 27th November, 1953.)

M. N. KAUL,

# PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

November 27, 1953.

No. 220

# 1. Starred Questions

Thirty-six Starred Questions (Nos. 350—384 and 130) were put down on the order paper. Original notice of Starred Question No. 379 was received in Hindi. Starred Question No. 130 was postponed from the list of Starred Questions of 19th November, 1953.

Twenty-eight Starred Questions (Nos. 350—356, 359—361, 364—366, 368—373, 375, 376, 378—382, 384 and 130) were orally answered and supplementary questions were asked on twenty-five of them. Replies to Starred Questions No. 357, 358, 362, 363, 367, 374, 377 and 383 of which the questioners were absent, were laid on the Table.

# 2. Unstarred Questions

Thirteen Unstarred Questions (Nos. 195 to 207) were put down on the order paper. Original notices of Unstarred Questions Nos. 197 and 199 were received in Hindi. Replies to Unstarred Questions were laid on the Table.

# 3. Papers laid on the Table

The Deputy Minister of Home Affairs laid on the Table a copy of each of the following Acts, under sub-section (3) of section 3 of the Patiala and East Punjab States Union Legislature (Delegation of Powers) Act. 1953:—

- (i) The Patiala and East Punjab States Union General Clauses Act, 1953 (President's Act No. 7 of 1953); and
- (ii) The Patiala and East Punjab States Union Tenancy and Agricultural Lands Act, 1953 (President's Act No. 8 of 1953).

#### 4. Government Bill under consideration

The Industrial Disputes (Amendment) Bill, 1953.

The clause by clause consideration of the Bill continued.

Consideration of Clause 3 was not concluded.

#### 5. Private Members' Bills introduced

- (1) The Essential Supplies (Temporary Powers) Amendment Bill (Amendment of section 7 and substitution of section 9) by Pandit Thakur Das Bhargava.
- (2) The Child Marriage Restraint (Amendment) Bill (Amendment of sections 2 and 4) by Pandit Thakur Das Bhargava.
- (3) The Prohibition of Manufacture and Import of Hydrogenated Vegetable Oils Bill by Pandit Thakur Das Bhargava.
- (4) The Prohibition of Manufacture and Sale of Vanaspati Bill by Shri Jhulan Sinha.
- (5) The Child Marriage Restraint (Amendment) Bill (Amendment of sections 2 and 3) by Shri S. V. Ramaswamy.
- (6) The Special Marriage (Amendment) Bill (Amendment of section 2) by Shri S. V. Ramaswamy.
- (7) The Indian Penal Code (Amendment) Bill (Amendment of sections 312 and 314) by Shri S. V. Ramaswamy.
- (8) The Handloom Industry (Improvement and Protection) Bill by Shri S. V. Ramaswamy.
- (9) The Payment of Wages (Amendment) Bill (Amendment of sections 2 and 17 and insertion of new section 27) by Dr. N. B. Khare.
- (10) The Women's and Children's Institutions Licensing Bill by Shrimati Uma Nehru.
- (11) The Suppression of Immoral Traffic and Brothels Bill by Shrimati Uma Nehru.
- (12) The Titles and Gifts from Foreign States (Penalty for Acceptance) Bill by Shri C. R. Narasimhan.
- (13) The Code of Civil Procedure (Amendment) Bill (Omission of section 87B) by Shri H. V. Pataskar.
- (14) The Unemployment Relief Bill by Shri Hirendra Nath Mukerjee.
- (15) The Indian Arms (Amendment) Bill (Amendment of sections 1 and 26 and insertion of new sections 17 and 34) by Shri Uma Charan Patnaik.
- (16) The Sri Kashi Viswanath Mandir Bill by Shri Raghunath Singh.
- (17) The Code of Criminal Procedure (Amendment) Bill (Amendment of section 435) by Shri Raghunath Singh.

#### 6. Private Member's Bill withdrawn

The Dowry Restraint Bill by Shrimati Uma Nehru

Further discussion on the motion for consideration of the Bill moved on the 28th August, 1953, and the amendments for circulation of the Bill for the purpose of eliciting opinion thereon and for reference of the Bill to a Select Committee, moved on the 11th September, 1953, was resumed.

The following members took part in the debate:-

- (1) Shri Rohini Kumar Chaudhuri
- (2) Shri Raghubir Sahai
- (3) Shrimati Anasuyabai Kale
- (4) Dr. N. B. Khare
- (5) Shri B. Pocker
- (6) Shri C. C. Biswas
- (7) Shrimati Sushama Sen
- (8) Shri B. H. Khardekar
- (9) Pandit Krishna Chandra Sharma
- (10) Shri Ganesh Sadashiv Altekar
- (11) Shri Choithram Partabrai Gidwani
- (12) Shri Ram Das
- (13) Pandit Dwarka Nath Tiwary.

Shrimati Uma Nehru replied to the debate.

The Bill was withdrawn by leave of the House.

# 7. Private Member's Bill under consideration

The Indian Cattle Preservation Bill by Seth Govind Das.

The motion for consideration of the Bill was moved by Seth Govind Das whose speech was not concluded.

(The House adjourned till 1-30 p.m. on Monday, the 30th November, 1953.)

M. N. KAUL.

# PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

November 30, 1953

No. 221

# 1. Starred Questions

Fifty-eight starred questions (Nos. 385 to 442) were put down on the order paper. Original notices of starred questions Nos. 390 and 425 to 427 were received in Hindi.

Thirty-seven starred questions (Nos. 388 to 407, 409, 410, 412 to 415, 418 to 420, 422, 423 and 425 to 430) were orally answered and supplementary questions were asked on thirty-six of them. Replies to the remaining questions (including starred questions Nos. 385 to 387, 408, 411, 416, 417, 421 and 424 of which the questioners were absent) were laid on the Table.

# 2. Unstarred Questions

Thirty-eight unstarred questions (Nos. 208 to 245) were put down on the order paper. Original notices of unstarred questions Nos. 216, 219, 240, 242 and 244 were received in Hindi. Replies to the unstarred questions were laid on the Table of the House.

# 3. Short Notice Question

One short notice question regarding U.S.A.—Pakistan military alliance was put down on the order paper. It was answered by the Prime Minister and supplementary questions were also asked and answered thereon.

# 4. Obituary Reference

The Prime Minister and the Speaker made references to the passing away of Shri B. N. Rau. After the references the House stood in silence for some time as a mark of respect.

# 5. Messages from the Council of States

Secretary reported the following two messages from the Council of States—

- (i) that the Council, at its sitting held on the 25th November, 1953, had agreed without any amendment to the Rehabilitation Finance Administration (Amendment) Bill, 1952 passed by the House on the 17th November, 1953; and
- (ii) that the Council had no recommendation to make to the House of the People in regard to the Sea Customs (Amendment) Bill, 1953, passed by the House at its sitting held on the 17th November, 1953.

# 6. Papers laid on the Table

The following papers were laid on the table of the House:

- A copy of the Ministry of Labour Notification No. PF-536

   (2), dated the 28th October, 1953 making certain further amendments to the Employees' Provident Funds Scheme, 1952 under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.
- (2) A copy of the Ministry of Transport Notification No. 18-TAG (19)/53, dated the 10th September, 1953, under sub-section (3) of section 52 of the Delhi Road Transport Authority Act, 1950.

# 7. Presentation of the report of Select Committee

Pandit Thakur Das Bhargava presented the report of the Select Committee on the Representation of the People (Amendment) Bill, 1953.

#### 8. Government Bill passed

The Industrial Disputes (Amendment) Bill, 1953.

The clause by clause consideration of the Bill continued.

Clause 3 was adopted as amended.

Clauses 4, 1, the Long Title and the Enacting Formula were also adopted.

On the motion moved by Shri V. V. Giri that the Bill, as amended, be passed, the following members took part in the debate:—

- (1) Shri A. K. Gopalan
- (2) Shri V. V. Giri

The Bill, as amended, was passed.

#### 9. Government Bill under consideration

The Employees' Provident Funds (Amendment) Bill, 1953.

On the motion for consideration of the Bill moved by Shri Abid Ali, the following members took part in the debate:—

- (1) Shri Tushar Chatterjea
- (2) Shri Kamakhya Prasad Tripathi

Shri Abid Ali replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 2 to 15 were adopted.

Consideration of clause 16 was not concluded.

(The House adjourned till 1-30 p.m. on Tuesday, the 1st December, 1953.)

# Corrigendum

In Parliamentary Bulletin—Part I, dated the 26th November, 1953, in para. 5 under the heading "Government Bill Passed", against serial number (7), for "Dr. Hono Mohon Das", read "Dr. Mono Mohon Das".

M. N. KAUL,

# PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

December 1, 1953.

No. 222

#### 1. Starred Questions

Forty-seven starred questions (Nos. 443—452 and 454—500) were put down on the order paper. Starred Question No. 453 was withdrawn by the Member. Original notice of starred question No. 489 was received in Hindi.

Thirty-seven starred questions (Nos. 443 to 448, 450 to 452, 454 to 457, 460, 461, 463 to 472, 474 to 476 and 478 to 486) were orally answered and supplementary questions were asked on thirty-three of them. Replies to the remaining questions (including starred questions Nos. 449, 458, 459, 462, 473 and 477 of which the questioners were absent) were laid on the Table.

## 2. Unstarred Questions

Twelve unstarred questions were put down on the order paper. Replies to the unstarred questions were laid on the Table.

#### 3. Leave of Absence

Shri Durga Charan Banerjee was granted leave of absence from all the meetings of the House for the current session.

# 4. Paper laid on the Table

The Minister of Law laid on the Table a copy of the Delimitation Commission, India, Final Order No. 3, published in the Gazette of India Extraordinary, Part II, Section 3, dated the 13th November, 1953 under sub-section (2) of section 9 of the Delimitation Commission Act, 1952.

## 5. Government Bill passed

The Employees' Provident Funds (Amendment) Bill, 1953. The clause by clause consideration of the Bill continued. Clauses 16 to 19 were adopted.

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Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion, moved by Shri Abid Ali, that the Bill be passed, the following members took part in the debate:—

- (1) Shrimati Renu Chakravartty
  - (2) Shri Ganesh Sadashiv Altekar
  - (3) Shri T. B. Vittal Rao
  - (4) Shri Abid Ali.

The Bill was passed.

#### 6. Government Bill under consideration

The Banking Companies (Amendment) Bill, 1953

Further discussion on the motion for consideration of the Bill and the amendment for reference of the Bill to a Select Committee by Shri M. S. Gurupadaswamy moved on the 21st November, 1953, was resumed.

The following members took part in the debate:-

- (1) Shri Hirendra Nath Mukerjee
- (2) Dr. Mono Mohon Das
- (3) Shri B. Das
- (4) Shri Umashanker Muljibhai Trivedi
- (5) Shri Rohini Kumar Chaudhuri
- (6) Shri Tridib Kumar Chaudhuri
- (7) Shri V. B. Gandhi
- (8) Shri Kamal Kumar Basu

Shri Arun Chandra Guha commenced his speech in reply to the debate.

(The House adjourned till 1-30 p.m. on Wednesday, the 2nd December, 1953)

M. N. KAUL,

# PARLIAMENTARY BULLETIN—PART I [Brief record of Proceedings]

December 2, 1953

#### No. 223

### 1. Starred Questions

Forty-seven starred questions (Nos. 501 to 509, 511 to 516 and 518 to 549) were put down on the order paper. Starred questions Nos. 510 and 517 were transferred to the lists of questions for 9th December, 1953, and 14th December, 1953, respectively. Original notices of starred questions Nos. 537 and 548 were received in Hindi.

Twenty-nine starred questions (Nos. 501 to 509, 511 to 516, 518 to 525, 527 to 529, 531, 533 and 536) were orally answered and supplementaries were asked on twenty-six of them. Replies to the remaining questions (including starred questions Nos. 526, 530 and 532 of which the questioners were absent) were laid on the Table.

Starred questions Nos. 514 and 536 were answered together as relating to the same subject.

#### 2. Unstarred Questions

Twenty-two unstarred questions (Nos. 258 to 260 and 262 to 280) were put down on the order paper. Unstarred question No. 261 was transferred to the list of unstarred questions for 9th December, 1953. Original notices of unstarred questions Nos. 262 and 280 were received in Hindi. Replies to unstarred questions were laid on the Table.

# 3. Papers laid on the Table

The Minister of Commerce and Industry laid the following papers on the Table of the House:—

- (1) A copy each of the following papers, under sub-section (2) of section 16 of the Tariff Commission Act. 1951, namely:—
  - Report of the Tariff Commission on the continuance of protection to the Ferrosilicon Industry.

- (ii) Ministry of Commerce and Industry Resolution No. 17(1)
  -T.B./53, dated the 28th November, 1953.
- (iii) Report of the Tariff Commission on the continuance of protection to the Pencil Industry.
- (iv) Ministry of Commerce and Industry Resolution No. 44(2)-T.B./53, dated the 21st November, 1953.
- (v) Statement under proviso to section 16(2) of the Tariff Commission Act, 1951, explaining the reasons why a copy each of the documents referred to in (iii) and (iv) above could not be laid within the prescribed period.
- (vi) Report of the Tariff Commission on the continuance of protection to the Button Industry.
- (vii) Ministry of Commerce and Industry Resolution No. 45(1) -T.B./53, dated the 28th November, 1953.
- (viii) Ministry of Commerce and Industry Notification No. 45(1)-T.B./53, dated the 28th November, 1953.
- (2) A copy of the Ministry of Commerce and Industry Notification No. S.R.O. 1856, dated the 1st October, 1953, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951.
- (3) A copy each of the following notifications issued by the Ministry of Commerce and Industry, namely:—
  - (i) Notification No. S.R.O. 1855 dated the 1st October, 1953,
  - (ii) Notification No. S.R.O. 1857 dated the 1st October, 1953,
  - (iii) Notification No. S.R.O. 1858 dated the 1st October, 1953.
  - (iv) Notification No. 9(7)IA(G)/53, dated the 1st October, 1953.
  - (v) Notification No. 9(1)IA(G)/53, dated the 14th November, 1953.
  - (vi) Notification No. 9(1)IA(G)/53, dated the 14th November, 1953.
  - (vii) Notification No. 9(2)IA(G)/53, dated the 14th November, 1953.
  - (viii) Notification No. S.R.O. 2085, dated the 10th November, 1953.

# 4. Government Bill under consideration

The Banking Companies (Amendment) Bill, 1953

Shri Arun Chandra Guha concluded his speech in reply to the debate on the motion for consideration of the Bill, moved on the 21st November, 1953.

The amendment for reference of the Bill to a Select Committee moved by Shri M. S. Gurupadaswamy on the 21st November, 1953, was negatived.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 2, 3, 4, 5, 7, 8 and 9 were adopted.

Clause 6 was adopted as amended.

Consideration of Clause 10 was not concluded.

(The House adjourned till 1-30 P.M. on Thursday, the 3rd December, 1953.)

M. N. KAUL,
Secretary.

# PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

December 3, 1953

No. 224

# 1. Starred Questions

Forty-nine starred questions (Nos. 550 to 598) were put down on the order paper. Original notices of starred question No. 586 was received in Hindi.

Thirty-seven starred questions (Nos. 550 to 571, 574 to 579, 581, 584 to 588, 591, 592 and 594) were orally answered and supplementary questions were asked on thirty-four of them. Replies to the remaining questions (including starred questions Nos. 572, 573, 580, 582, 583, 589, 590 and 593 of which the questioners were absent) were laid on the Table.

#### 2. Unstarred Questions

Thirteen unstarred questions (Nos. 281 to 293) were put down on the order paper. Replies to the unstarred questions were laid on the Table.

#### 3. Obituary references

The Speaker made references to the passing away of Capt. Hira Singh and Dr. J. C. Chatterjee who were members of the old Central Legislative Assembly.

# 4. Messages from the Council of States

Secretary reported two messages from the Council of States-

(i) that the Council, at its sitting held on the 2nd December,
 1953, had passed the Coir Industry Bill, 1953, passed by the House on the 19th November, 1953, with an amendment and had returned the Bill to the House with the

request that the concurrence of the House to the amendment be communicated to the Council; and

(ii) that the Council had passed the Forward Contracts (Regulation) Amendment Bill, 1953, at its sitting held on the 2nd December, 1953.

## 5. Bills passed and returned by the Council—laid on the Table

Secretary laid on the Table the Coir Industry Bill, 1953, which had been returned by the Council of States with an amendment, and the Forward Contracts (Regulation) Amendment Bill, 1953, as passed by the Council.

## 6. Government Bills passed

(I) The Banking Companies (Amendment) Bill, 1953.

The clause by clause consideration of the Bill continued.

Clause 10 was adopted as amended.

Clauses 11 to 13 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion, moved by Shri Arun Chandra Guha, that the Bill, as amended, be passed, the following members took part in the debate:—

- (1) Dr. N. B. Khare
- (2) Shri Banarsi Prasad Jhunjhunwala
- (3) Shri Tulsidas Kilachand
- (4) Shri Joachim Alva.

The Bill, as amended, was passed.

(II) The Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Amendment Bill, 1953.

Further discussion on the motion for consideration of the Bill, moved on the 19th November, 1953, was resumed. The following members took part in the debate:—

- (1) Dr. N. B. Khare
- (2) Shri Radhelal Vyas.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clause 2, was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

On the motion, moved by Shri Keshava Deva Malaviya, that the Bill, as amended, be passed, the following members took part in the debate:—

- (1) Shri Tridib Kumar Chaudhuri
- (2) Dr. Ram Subhag Singh
- (3) Shri Bhagwat Jha 'Azad'
- (4) Shri Satis Chandra Samanta
- (5) Shri Keshava Deva Malaviya.

The Bill, as amended, was passed.

(III) The Manipur Court-Fees (Amendment and Validation) Bill, 1952.

The motion for consideration of the Bill was moved by Dr. Kailas Nath Katju.

Shri Kamal Kumar Basu spoke on the motion.

The motion for consideration was adopted and the clause by clause consideration was taken up.

Clauses 1, 2 and 3 and the Enacting Formula and the Long Title were adopted.

The motion, that the Bill be passed, was moved by Dr. Kailas Nath Katju.

A consequential amendment to Clause 1 was adopted.

The Bill, as amended, was passed.

# 7. Government Bill under consideration

The Telegraph Wires (Unlawful Possession) Amendment Bill, 1952.

The motion for consideration of the Bill was moved by Shri Raj Bahadur.

Shri Nikunja Behari Chowdhury commenced his speech on the motion for consideration.

(The House adjourned till 1-30 P.M. on Friday, the 4th Demeber, 1953).

M. N. KAUL,

## PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

December 4, 1953.

No. 225

#### 1. Starred Questions

Forty-five starred questions (Nos. 599—643) were put down on the order paper. Original notices of starred questions Nos. 602, 635 and 643 were received in Hindi. Thirty-four starred questions (Nos. 599—607, 609—629, 631—633 and 635) were orally answered and supplementary questions were asked on thirty-three of them. Replies to the remaining questions (including starred questions Nos. 608, 630, and 634, of which the questioners were absent) were laid on the Table.

#### 2. Unstarred Questions

Ten unstarred questions (Nos. 294—303) were put down on the order paper. Original notices of unstarred questions Nos. 300, 301 and 303 were received in Hindi. Replies to unstarred questions were laid on the Table.

### 3. Short Notice Questions

Two short notice questions (Nos. 3 and 4) regarding Municipal Elections in Chandernagore were put down on the order paper. Short Notice Question No. 4 was answered by the Prime Minister and supplementary Questions were also asked and answered thereon. Short Notice Question No. 3 was not put, the questioner being absent.

#### 4. Papers laid on the Table

The following papers were laid on the table of the House:-

- (1) A copy of each of the following Notifications in accordance with section 38 of the Central Excises and Salt Act, 1944:—
  - (i) Central Excises Notification No. 20, dated the 12th September, 1953.

- (ii) Central Excises Notification No. 22, dated the 14th September, 1953.
- (iii) Central Excises Notification No. 23, dated the 17th October, 1953.
- (iv) Central Excises Notification No. 24, dated the 24th October, 1953.
- (v) Central Excises Notification No. 25, dated the 31st October, 1953.
- (vi) Central Excises Notification No. 27, dated the 31st October, 1953.
- (2) A copy of the Estate Duty (Controlled Companies) Rules, 1953, under sub-section 2 of section 20 of the Estate Duty Act, 1953.

#### 5. Government Bill passed

The Telegraph Wires (Unlawful Possession) Amendment Bill, 1952

Shri Nikunja Behari Chowdhury concluded his speech on the motion for consideration of the Bill, moved on the 3rd December, 1953. The following members also took part in the debate:—

- (1) Shri T. B. Vittal Rao
- (2) Shri K. S. Raghavachari
- (3) Shri Shankar Shantaram More
- (4) Pandit Krishna Chandra Sharma
- (5) Shri Deveswar Sarmah
- (6) Shri N. Rachiah
- (7) Shri N. Somana
- (8) Shri Tek Chand
- (9) Shri Kamal Kumar Basu
- (10) Shri Rohini Kumar Chaudhuri
- (11) Pandit Thakur Das Bhargava
- (12) Babu Ram Narayan Singh

Shri Raj Bahadur replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clause 1 was adopted as amended.

Clauses 2 to 5, the Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed, was moved by Shri Raj Bahadur.

The Bill, as amended, was passed.

#### 6. Private Member's Resolution

Further discussion of the following Resolution moved by Shri A. K. Gopalan on the 22nd August, 1953, and the amendments moved thereto on the 4th September, 1953, was resumed:—

"This House is of opinion that immediate steps be taken to arrest the growth of unemployment in the country and to provide relief for the unemployed."

The following members took part in the debate:-

- (1) Shri R. V. Dhulekar
- (2) Shri Diwan Chand Sharma
- (3) Shri G. D. Somani
- (4) Shri N. M. Lingam
- (5) Shri Ajit Singh
- (6) Shri Gulzarilal Nanda
- (7) Shri Joachim Alva
- (8) Pandit Suresh Chandra Mishra (Speech unfinished).

The discussion was not concluded.

(The House adjourned till 1-30 P.M. on Monday, the 7th December, 1953.)

M. N. KAUL, Secretary.

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

December 7, 1953

No. 226

#### 1. Starred Questions

Fifty-three starred questions (Nos. 644 to 696) were put down on the order paper. Original notices of starred questions Nos. 678 to 680 were received in Hindi.

Forty-One starred questions (Nos. 644—650, 654—664, 666—670, 672—674, 676—681, 683 and 685—692) were orally answered and supplementary questions were asked on thirty-eight of them. Replies to the remaining questions (including starred questions Nos. 651—653, 665, 671, 675, 682 and 684 of which the questioners were absent) were laid on the Table.

#### 2. Unstarred Questions

Twenty unstarred questions (Nos. 304 to 323) were put down on the order paper. Original notice of unstarred question No. 311 was received in Hindi. Replies to unstarred questions were laid on the Table.

#### 3. Short Notice Question

One short notice question (S. N. Q. No. 5) regarding Indo-Pakistan Agreement on Evacuee Property was put down on the order paper. It was answered by the Minister of Rehabilitation and supplementary questions were also asked and answered thereon.

## 4. Papers laid on the Table

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The Minister of Parliamentary Affairs laid on the table the following statements showing the action taken by the Government

on various assurances, promises and undertakings given during the various sessions shown against each:—

(1) Supplementary Statement No. II

(2) Supplementary
Statement No. VII

(3) Supplementary Statement No. VIII

(4) Supplementary Statement No. IX

(5) Supplementary Statement No. VIII Fourth Session, 1953 of the House of the People.

Third Session, 1953 of the House of the People.

Second Session, 1952 of the House of the People.

First Session, 1952 of the House of the People.

Third Session (First Part) 1950 of the Provisional Parliament.

### 5. Government Bill introduced

The Patents Bill, 1953.

#### 6. Government Bill passed

The Indian Patents and Designs (Amendment) Bill, 1953.

On the motion for consideration of the Bill moved by Shri D. P. Karmarkar, the following members took part in the debate:—

- (1) Shri N. C. Chatterjee
- (2) Shri V. P. Nayar.

Shri D. P. Karmarkar replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clause 2 was adopted as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed, was moved by Shri D. P. Karmarkar.

The motion was adopted and the Bill, as amended, was passed.

#### 7. Government Bill under consideration

The Reserve Bank of India (Amendment and Miscellaneous Provisions)
Bill, 1952.

On the motion for consideration of the Bill moved by Shri Arun Chandra Guha, the following members took part in the debate:—

- (1) Shri B. Das
- (2) Shri N. C. Chatterjee
- (3) Shri K. S. Raghavachari

- (4) Shri Ganesh Sadashiv Altekar
- (5) Shri V. B. Gandhi
- (6) Shri Ahmed Mohiuddin
- (7) Shrì Kamal Kumar Basu
- (8) Shri Shree Narayan Das
- (9) Pandit Krishna Chandra Sharma
- (10) Kumari Annie Mascarene
- (11) Shri Kamakhya Prasad Tripathi.

Shri Arun Chardra Guha replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clause 2 was adopted.

Consideration of Clause 3 was not concluded.

(The House adjourned till 1-30 P.M. on Tuesday, the 8th December, 1953.)

M. N. KAUL, Secretary

## PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

December 8, 1953

### No. 227

#### 1. Starred Questions

Fifty-seven starred questions (Nos. 697 to 726, 728 to 753 and 755) were put down on the order paper. Starred questions Nos. 727 and 754 were transferred to the lists of questions for the 15th and 14th December, 1953 respectively. Original notices of starred questions Nos. 724, 728 and 739 were received in Hindi.

Thirty starred questions (Nos. 697 to 726) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions were laid on the Table.

#### 2. Unstarred Questions

Forty unstarred questions (Nos. 324 to 331, 333 to 335 and 337 to 365) were put down on the order paper. Unstarred questions Nos. 332 and 336 were transferred to the lists of questions for the 14th and 15th December, 1953 respectively. Original notices of unstarred questions Nos. 334, 360 and 361 were received in Hindi. Replies to the unstarred questions were laid on the Table.

## 3. Message from the Council of States

Secretary reported a message from the Council of States that the Council had no recommendations to make to the House of the People in regard to the Dhoties (Additional Excise Duty) Bill, 1953, which was passed by the House at its sitting held on the 26th November, 1953.

#### 4. Leave of Absence

Shri Devi Datt Pant was granted leave of absence from all the meetings of the House for the current session.

#### 5. Papers laid on the Table

The Deputy Minister of Labour laid the following papers on the Table of the House:—

- (i) Report of the Indian Government Delegation to the thirtyfifth session of the International Labour Conference held at Geneva in June, 1952.
- (ii) Conventions and Recommendations adopted at the thirtyfifth session of the International Labour Conference in June, 1952; and
- (iii) Statement indicating the action proposed to be taken by the Government of India on those Conventions and Recommendations.

#### 6. Government Bills passed

(I) The Reserve Bank of India (Amendment and Miscellaneous Provisions) Bill, 1952.

The clause by clause consideration of the Bill continued.

Clauses 3 and 1 were adopted as amended.

Clauses 4 to 9 were adopted.

The Enacting Formula and the Long Title were also adopted.

On the motion moved by Shri Arun Chandra Guha that the Bill, as amended, be passed, the following members took part in the debate:—

- (1) Shri Shankar Shantaram More
- (2) Shri Joachim Alva
- (3) Shri U. R. Bogawat
- (4) Shri Sarangadhar Das
- (5) Shri Arun Chandra Guha.

The Bill, as amended, was passed.

(II) The Travancore-Cochin High Court (Amendment) Bill, 1953 (as passed by the Council of States).

The motion for consideration of the Bill was moved by Dr. Kailas Nath Katju and an amendment that the Bill be referred to a Select Committee was moved by Shri C. P. Matthen.

The following members took part in the debate:-

- (1) Shri C. P. Matthen
- (2) Shri A. M. Thomas
- (3) Shri P. T. Punnoose

- (4) Kumari Annie Mascarene
- (5) Shri N. C. Chatterjee
- (6) Shri R. Velayudhan
- (7) Shri K. T. Achuthan
- (8) Shri K. A. Damodara Menon
- (9) Shri C. R. Iyyunni
- (10) Shri Umashanker Muljhibhai Trivedi.

Dr. Kailas Nath Katju replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Shri C. P. Matthen was withdrawn by leave of the House.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 2 and 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Dr. Kailas Nath Katju.

The motion was adopted and the Bill was passed.

(The House adjourned till 1-30 P.M. on Wednesday, the 9th December, 1953.)

M. N. KAUL,

Secretary.

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## PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

December 9, 1953

No. 228

#### 1. Starred Questions

Forty-two starred questions (Nos. 756—797) were put down on the order paper. Original notices of starred questions Nos. 763, 788 and 791 were received in Hindi.

Thirty-six starred questions (Nos. 757, 758, 761 to 765, 767—773, 775—795, and 797) were orally answered and supplementary questions were asked on thirty-five of them. Replies to the remaining questions (including starred questions Nos. 756, 759, 760, 766, 774 and 796 of which the questioners were absent) were laid on the Table.

#### 2. Unstarred Questions

Sixteen unstarred questions (Nos. 366 to 381) were put down on the order paper. Original notices of unstarred questions Nos. 367, 376 and 380 were received in Hindi. Replies to the unstarred questions were laid on the Table.

## 3. Presentation of Report of Committee on Private Members' Bills

Shri M. Ananthasayanam Ayyangar presented the first Report of the Committee on Private Members' Bills.

## 4. Motions for Election to Committees and Programme of Dates for Election thereto

Motions for election of one member each to the Central Silk Board and the Indian Institute of Science, Bangalore, were moved and adopted.

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The Speaker announced the following programme of dates for election thereto:—

,	Date of Date of Date of pomination withdrawal election
Central Silk Board     Council of the Indian Institute of Science, Bangalore.	10-12-53 11-12-53 15-12-53 (upto 4 p.m.) (upto 4 p.m.) (Between 2-30 and 5 p.m.)

#### Government Bills Passed.

(I). The Calcutta High Court (Extension of Jurisdiction) Bill, 1953 (as passed by the Council of States).

On the motion for consideration of the Bill moved by Dr. Kailas Nath Katju, the following members took part in the debate:—

- (1) Shri Nikunja Behari Chowdhury
- (2) Shri Kamal Kumar Basu
- (3) Shri N. C. Chatterjee
- (4) Shri Satis Chandra Samanta

Dr. Kailas Nath Katju replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 1 to 4, the Enacting Formula and the Long Title were adopted.

The motion, that the Bill be passed, was moved by Dr. Kailas Nath Katju.

The motion was adopted and the Bill was passed.

(II). The Live-Stock Importation (Amendment) Bill, 1953 (as passed by the Council of States).

On the motion for consideration of the Bill moved by Shri M. V. Krishnappa, the following members took part in the debate:—

- (1) Shri Pisupati Venkata Raghaviah
- (2) Shri Nikunja Behari Chowdhury
- (3) Shri Umashanker Muljibhai Trivedi

Shri M. V. Krishnappa replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 1 to 4, the Enacting Formula and the Long Title were adopted.

The motion, that the Bill be passed, was moved by Shri M. V. Krishnappa.

The motion was adopted and the Bill was passed.

#### 6. Government Bill under consideration '

The Cantonments (Amendment) Bill, 1952 (as passed by the Council of States).

On the motion for consideration of the Bill moved by Sardar Surjit Singh Majithia, the following members took part in the debate:—

- (1) Shri Narhar Vishnu Gadgil
- (2) Shri Ghamandi Lal Bansal
- (3) Shri Shankar Shantaram More
- (4) Shri N. M. Lingam
- (5) Shri Nikunja Behari Chowdhury
- (6) Shri Muhammed Khuda Bukhsh
- (7) Shri Umashanker Muljibhai Trivedi

The discussion was not concluded.

(The House adjourned till 1-30 P.M. on Thursday, the 10th December, 1953).

M. N. KAUL,

Secretary.

## PARLIAMENTARY BULLETIN—PART I

[Brief record of Proceedings]

December 10, 1953.

No. 229

#### 1. Starred Questions

Forty-four starred questions (Nos. 798 to 841) were put down on the order paper. The original notices of starred questions Nos. 820 and 828 were received in Hindi.

Thirty-two starred questions (Nos. 798 to 813, 817 to 820, 822, 824, 825 and 827 to 835) were answered orally and supplementary questions were asked on thirty-one of them. Replies to the remaining starred questions (including starred questions Nos. 814 to 816, 821, 823 and 826 of which the questioners were absent) were laid on the Table.

#### 2. Unstarred Questions

Five unstarred questions (Nos. 382 to 386) were put down on the order paper. Replies to the questions were laid on the Table.

### 3. Papers laid on the Table

The Minister of Commerce and Industry laid on the Table a copy of each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (1) Report of the Tariff Commission on the Titanium Dioxide Industry, 1953 (together with Corrigendum and Revised Appendix IV).
- (2) Final Report as contained in Letter No. TC/ID/E/89, dated the 12th November, 1953 of the Tariff Commission incorporating certain amendments to the Report of the Tariff Commission on the Titanium Dioxide Industry, 1953.

(3) Ministry of Commerce and Industry Resolution No. 8(10)-T.B./52, dated the 9th December, 1953.

#### 4. Government Bill introduced

The Indian Tariff (Third Amendment) Bill, 1953.

## 5. Government Bill passed

The Cantonments (Amendment) Bill, 1952 (as passed by the Council of States).

Further discussion on the motion for consideration of the Bill moved on the 9th December, 1953, was resumed. The following members took part in the debate:—

- (1) Seth Govind Das
- (2) Shrimati Renu Chakravartty
- (3) Shrimati Sucheta Kripalani
- (4) Shri Govind Hari Deshpande
- (5) Shri Hari Vinayak Pataskar
- (6) Seth Achal Singh
- (7) Dr. N. B. Khare
- (8) Shri Tek Chand
- (9) Shri Bhakt Darshan

Sardar Surjit Singh Majithia replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 2 to 24 were adopted.

Clause 1 was adopted as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed, was moved by Sardar Surjit Singh Majithia.

The motion was adopted and the Bill, as amended, was passed.

#### 6. Government Bill under consideration

The Repealing and Amending Bill, 1953 (as passed by the Council of States).

The motion for consideration of the Bill was moved by Shri C. C. Biswas.

The discussion was not concluded.

### 7. Discussion on Parliamentary Control of Public Corporations

Dr. Lanka Sundaram raised a discussion on Parliamentary control of Public Corporations.

The following members took part in the debate: -

- (1) Shri C. D. Deshmukh
- (2) Shri V. B. Gandhi
- (3) Shri Uma Charan Patnaik
- (4) Shri Tulsidas Kilachand

The discussion was not concluded.

(The House adjourned till 1-30 P.M. on Friday, the 11th December, 1953.)

M. N. KAUL,

Secretary.

# PARLIAMENTARY BULLETIN—PART I [Brief record of Proceedings]

December 11, 1953.

No. 230

#### 1. Starred Questions

Forty-nine starred questions (Nos. 842 to 884, 886 and 888 to 892) were put down on the order paper. Starred questions Nos. 885 and 887 were transferred to the lists of questions for 18th December 1953 and 22nd December 1953 respectively. Original notice of starred question No. 874 was received in Hindi.

Thirty-six starred questions (Nos. 842 to 853, 855 to 859, 861 to 866, 868, 871, 873 to 877, 880 to 882, 884, 886 and 889) were orally answered and supplementaries were asked on thirty-five of them. Replies to the remaining starred questions (including starred questions Nos. 854, 860, 867, 869, 870, 872, 878, 879, 883 and 888 of which the questioners were absent) were laid on the Table.

#### 2. Unstarred Questions

Twenty unstarred questions (Nos. 387 to 406) were put down on the order paper. Original notices of unstarred questions Nos. 391, 401 and 406 were received in Hindi. Replies to the questions were placed on the Table.

## 3. Government Bill passed

The Repealing and Amending Bill, 1953 (as passed by the Council of States)

Further discussion on the motion for consideration of the Bill, moved on the 10th December, 1953, was resumed.

The following members took part in the debate:-

- (1) Shri K. Kelappan
- (2) Shri V. P. Nayar

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 2 to 5 and the First, the Second and the Third Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. C. Biswas. Shri Kamal Kumar Basu spoke on the motion.

The motion was adopted and the Bill was passed.

## 4. Discussion on Parliamentary Control of Public Corporations

Further discussion on Parliamentary Control of Public Corporations raised by Dr. Lanka Sundaram on the 10th December, 1953, was resumed.

The following members took part in the debate: -

- (1) Dr. A. Krishnaswami
- (2) Shri Narhar Vishnu Gadgil
- (3) Shri N. C. Chatterjee
- (4) Shri Kamal Kumar Basu

Shri C. D. Deshmukh replied to the debate.

#### 5. Private Members' Bills Introduced

- (1) The Universities (Extension of Jurisdiction to other State or States) Bill by Shri Sivamurthi Swami.
- (2) The Government of Part C States (Amendment) Bill (Amendment of sections 1, 3 etc., and omission of section 23, etc.) by Shri Dasaratha Deb.
- (3) The Training and Employment Bill by Shri Diwan Chand Sharma.
- (4) The Unemployment Relief Bill by Shri V. P. Nayar.
- (5) The Chartered Accountants (Amendment) Bill (Amendment of sections 2, 4, etc.) by Shrt C. R. Narasimhan.

## 6. Private Member's Bill under Consideration

The Indian Cattle Preservation Bill by Seth Govind Das.

Seth Govind Das concluded his speech on the motion for consideration of the Bill moved by him on the 27th November, 1953. An amendment that the Bill be referred to a Select Committee was moved by Shri Vishnu Ghanashyam Deshpande.

The following members took part in the debate:-

- (1) Shri Vishnu Ghanashyam Deshpande
- (2) Shri Fulsinhji B. Dabhi
- (3) Shri Rafi Ahmad Kidwai

The discussion was not concluded.

## 7. Motion Re: First Report of the Committee on Private Members' Bills

Shri Ganesh Sadashiv Altekar moved the following motion: -

"That this House agrees with the first Report of the Committee on Private Members' Bills presented to the House on the 9th December, 1953."

Two amendments were moved by-

- (1) Shri S. V. Ramaswamy
- (2) Shrimati Renu Chakravartty

The following members took part in the debate:-

- (1) Shri S. V. Ramaswamy
- (2) Shrimati Renu Chakravartty (Speech unfinished).

#### 8. Paper Laid on the Table

The Minister of Law laid on the Table a copy of the Report on the working of the Preventive Detention Act, 1950, during the period 30th September, 1952, to 30th September, 1953.

(The House adjourned till 1-30 P.M. on Monday, the 14th December, 1953.)

M. N. KAUL,

Secretary.

## PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

December 14, 1953.

No. 231

#### 1. Starred Questions

Forty-seven starred questions (Nos. 893—939) were put down on the order paper. Original notice of starred question No. 927 was received in Hindi.

Thirty-one starred questions (Nos. 893—899, 902, 904-905, 907—910, 913—923, 925—930) were orally answered and supplementary questions were asked on twenty-nine of them. Replies to the remaining questions (including starred questions Nos. 900, 901, 903, 906, 911, 912 and 924, of which the questioners were absent) were laid on the Table.

Starred questions Nos. 915 and 916 were answered together as Frelating to the same subject.

#### 2. Unstarred Questions

Twelve unstarred questions (Nos. 407—418) were put down on the order paper. Original notices of unstarred questions Nos. 411 and 418 were received in Hindi. Replies to unstarred questions were laid on the Table.

#### 3. Short Notice Question

One short notice question regarding Kosi Control Scheme was put down on the order paper. It was answered by the Minister of Irrigation and Power and supplementary questions were also asked and answered thereon.

### 4. Obituary reference

The Deputy Leader of the House and the Speaker made references to the passing away of Shri Harihar Nath Shastri who was a sitting member of the House.

After the references, the House stood in silence for some time as a mark of respect.

#### 5. Papers laid on the Table

The following papers were laid on the table of the House:-

- (1) A copy of the Ministry of Firance (Revenue Division)
  Notification No. 71-Income-tax dated the 2nd December,
  1953 extending the term of appointment of the Income
  Tax Investigation Commission up to the 31st December,
  1955 under sub-section (3) of section 4 of the Taxation
  on Income (Investigation Commission) Act, 1947.
- (2) A copy of the Reserve Bank of India Notification No. 22 dated the 29th October, 1953 making amendments to the Reserve Bank of India (Note Refund) Rules, 1935 under the proviso to Section 28 of the Reserve Bank of India Act, 1934.

#### 6. Motion for Election to Committee and Programme of dates for Election thereto

Motion for election of one member to the Indian Central Coconut lommittee was moved and adopted.

The Speaker announced the following programme of dates for election thereto:—

Date for nom nation	Date for withdrawal	Date for election
15-12-53 (upto 4 P.M.)	16-12-53 (upto 4 P.M.)	21-12-53 (between 2-30 and 5 P.M.)

#### 7. Motion re: Joint Committee on the Special Marriage Bill

Shri C. C. Biswas moved the following motion:-

"That this House concurs in the recommendation of the Council of States that the House do join in the Joint Committee of the Houses on the Bill to provide a special form of marriage in certain cases, and for the registration of such and certain other marriages and resolves that the following members of the House of the People be nominated to serve on the said Joint Committee namely:—

- (1) Shri Hari Vinayak Pataskar
- (2) Shrimati Indira A. Maydeo
- (3) Shri Narhar Vishnu Gadgil
- (4) Pandit Balakrishna Sharma

- (5) Shri Nardeo Snatak
- (6) Shri Ram Saran
- (7) Shri Muhammed Khuda Bukhsh
- (8) Shrimati Sushama Sen
- (9) Shri Awadeshwar Prasad Sinha
- (10) Dr. Hari Mohan
- (11) Shri Dodda Thimmaiah
- (12) Shri G. R. Damodaran
- (13) Shri C. P. Mathew
- (14) Shri T. N. Viswanath Reddy
- (15) Shri Tek Chand
- (16) Shrimati Subhadra Joshi
- (17) Shrimati B. Khongmen
- (18) Shri Bhupendra Nath Misra
- (19) Shri N. Somana
- (20) Shri Purnendu Sekhar Naskar
- (21) Shri B. Pocker
- (22) Her Highness Rajmata Kamlendu Mati Shah
- (23) Shrimati Sucheta Kripalani
- (24) Shrimati Renu Chakravartty
- (25) Dr. A. Krishnaswami
- (26) Shri M. R. Krishna
- (27) Shri B. Ramachandra Reddi
- (28) Shri P. N. Rajabhoj
- (29) Shri K. A. Damodara Menon
- (30) Shri Tridib Kumar Chaudhuri".

#### Three amendments were moved by-

- (1) Dr. Lanka Sundaram
- (2) Shri Nemi Chandra Kasliwal
- (3) Shri S. V. Ramaswamy

The following members took part in the debate:

- (1) Dr. Lanka Sundaram
- (2) Shri N. C. Chatterjee (Speech unfinished).

Shri N. C. Chatterjee had not concluded his speech when a motion for the adjournment of the debate was moved by Maulana Abul Kalam Azad.

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The motion was adopted and the debate was adjourned till the 16th December, 1953.

# 8. Government Bill returned by the Council of States with Amendment—Amendment agreed to

The House agreed to the amendment made by the Council of States in the Coir Industry Bill, 1953.

#### 9. Government Bill passed

The Indian Tariff (Second Amendment) Bill, 1953.

On the motion for consideration of the Bill moved by Shri D. P. Karmarkar, the following members took part in the debate:—

- (1) Shri Nemi Chandra Kasliwal
- (2) Shri P. Natesan
- (3) Shri M. S. Gurupadaswamy
- (4) Shri Kamal Kumar Basu
- (5) Shri Banarsi Prasad Jhunjhunwala.

Shri D. P. Karmarkar replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 1 and 2, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri D. P. Karmarkar

The motion was adopted and the Bill was passed.

#### 10. Government Bill under consideration

The Indian Tariff (Third Amendment) Bill, 1953.

On the motion for consideration of the Bill moved by Shri D. P. Karmarkar, the following members took part in the debate:—

- (1) Shri M. S. Gurupadaswamy
- (2) Shri V. P. Nayar
- (3) Shri S. V. Ramaswamy
- (4) Dr. Mono Mohon Das
- (5) Shri N. Sreekantan Nair
- (6) Shri Bhagwat Jha 'Azad'
- (7) Shri Kamal Kumar Basu.

Shri D. P. Karmarkar commenced his speech in reply to the debate.

(The House adjourned till 1-30 P.M. on Tuesday, the 15th December, 1953.)

M. N. KAUL,

## PARLIAMENTARY BULLETIN—PART

[Brief record of Proceedings]

December 15, 1953

No. 232

#### 1. Oath or Affirmation

One member made affirmation in English.

#### 2. Starred Questions

Fifty-three starred questions (Nos. 940—947 and 949—993) were put down on the order paper. Original notices of starred question Nos. 975 and 982 were received in Hindi.

Thirty-three starred questions (Nos. 940—942, 944—947, 949—961, 964—968, 971, 973, 975—978, 980 and 981) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including starred question Nos. 943, 962, 963, 969, 970, 972, 974 and 979 of which the questioners were absent) were laid on the Table.

#### 3. Unstarred Questions

Twenty-three unstarred questions (Nos. 419-to 441) were put down on the order paper. Original notices of unstarred question Nos. 424, 426 and 440 were received in Hindi. Replies to unstarred questions were laid on the Table.

## 4. Message from the Council of States

Secretary reported a message from the Council of States that the Council, at its sitting held on the 10th December, 1953, had agreed without any amendment to the Industrial Disputes (Amendment) Bill, 1953, passed by the House on the 30th November. 1953.

#### 5. Leave of Absence

Shri Chandikeshwar Sharan Singh Ju Deo was granted leave of absence from all the meetings of the House for the current session.

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#### 6. Paper laid on the Table

The Deputy Minister of Finance laid on the table a copy of the Second Annual Report of the Consultative Committee of the Colombo Plan.

#### 7. Statement by Minister of Home Affairs and States

The Minister of Home Affairs and States made a statement regarding the elections in P.E.P.S.U. and Travancore-Cochin.

#### 8. Government Bills introduced

- (1) The Delivery of Books (Public Libraries) Bill, 1953.
- (2) The Salt Cess Bill, 1953.
- (3) The Press (Objectionable Matter) Amendment Bill, 1953.
- (4) The Government of Part C States (Amendment) Bill, 1953.

#### 9. Government Bills passed

(I) The Indian Tariff (Third Amendment) Bill, 1953.

Shri D. P. Karmarkar concluded his speech in reply to the debate on the motion for consideration of the Bill moved by him on the 14th December, 1953.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 2 and 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri D. P. Karmarkar.

The motion was adopted and the Bill was passed.

(II) The Forward Contracts (Regulation) Amendment Bill, 1953 (as passed by the Council of States).

The motion for consideration of the Bill was moved by Shri D. P. Karmarkar. Shri Tulsidas Kilachand spoke on the motion.

Shri T. T. Krishnamachari replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 2, 3 and 1, the Enacting Formula and the Long Title were adopted.

On the motion moved by Shri D. P. Karmarkar, that the Bill be passed, the following members took part in the debate:—

- (1) Shri Radhelal Vyas
- (2) Shri T. T. Krishnamachari

The motion was adopted and the Bill was passed.

#### 10. Government Bill under consideration

The minimum Wages (Amendment) Bill, 1953

On the motion for consideration of the Bill moved by Shri V. V. Giri, the following members took part in the debate:—

- (1) Shri M. S. Gurupadaswamy
- (2) Shri Amarnath Vidyalankar
- (3) Shri T. B. Vittal Rao
- (4) Shri Kamakhya Prasad Tripathi
- (5) Shri B. S. Murthy
- (6) Dr. Virendra Kumar Satyawadi
- (7) Shri K. A. Damodara Menon
- (8) Shri Mangalagiri Nanadas
- (9) Shri Debeswar Sarmah
- (10) Shri Khub Chand Sodhia
- (11) Pandit Suresh Chandra Mishra
- (12) Shri Ahmed Mohiuddin
- (13) Shri P. C. Bose
- (14) Shri Pisupati Venkata Raghaviah (Speech unfinished).

The discussion was not concluded.

(The House adjourned till 1-30 p.m. on Wednesday, the 16th December, 1953.)

M. N. KAUL,

Secretary.

## PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

December 16, 1953

No. 233

#### 1. Oath or Affirmation

One member took oath in Hindi.

#### 2. Starred Questions

Fifty-two starred questions (Nos. 994 to 1045) were put down on the order paper. Original notices of starred questions Nos. 994, 1035, 1036, 1038, 1040, 1042 and 1045 were received in Hindi.

Twenty-two starred questions (Nos. 994 to 1001, 1004 to 1009, 1011 to 1015, 1017, 1018 and 1020) were orally answered and supplementary questions were asked on all of them. Replies to the remaining questions (including starred questions Nos. 1002, 1003, 1010, 1016 and 1019 of which the questioners were absent) were laid on the Table.

#### 3. Unstarred Questions

Thirty-seven unstarred questions (Nos. 442 to 470 and 472 to 479) were put down on the order paper. Unstarred question No. 471 was transferred to the list of questions for 23rd December, 1953. Original notices of questions Nos. 442, 443, 470, 473 and 479 were received in Hindi. Replies to the unstarred questions were laid on the Table.

#### 4. Leave of Absence

Shri Bharat Lal Tudu was granted leave of absence from all the meetings of the House for the current session.

## 5. Result of Election

The Deputy Speaker declared that the following members had been elected to the Central Silk Board and the Council of Indian Institute of Science, Bangalore:—

- (I) The Central Silk Board. Shri N. Rachiah
- (II) The Council of the Indian Institute of Science, Bangalore. Shri G. R. Damodaran

#### 6. Papers laid on the Table

Shri Manilal Chaturbhai Shah laid on the table, under sub-section (4) of section 21 and sub-section (2) of section 21A of the Reserve Bank of India, Act, 1934, a copy of each of the following papers:—

- (i) Amendments to the Principal and Subsidiary agreements between the Reserve Bank of India and the Governments of Part 'A' States (except Madras and Andhra), with effect from the 1st April, 1953.
- (ii) The Principal and Subsidiary agreements between the Reserve Bank of India and the Governments of Part 'A' States (except Madras and Andhra), as they now stand amended.
- (iii) Amendments to the Subsidiary agreements between the Reserve Bank of India and the Governments of Madhya Bharat and Travancore-Cochin, with effect from the 1st April, 1953.
- (iv) Subsidiary agreements between the Reserve Bank of India and the Governments of Madhya Bharat and Travancore-Cochin, as they now stand amended.

## 7. Statement regarding Supplementary Demands for Grants for 1953-54 (P.E.P.S.U.)

Shri Manilal Chaturbhai Shah presented a statement showing Supplementary Demands for Grants for expenditure of the Patiala and East Punjab States Union for the year 1953-54.

## 8. Supplementary statement of expenditure for 1953-54 (Central Government)

Shri Manilal Chaturbhai Shah presented a Supplementary statement of expenditure of the Central Government (excluding Railways) for the year 1953-54.

### 9. Motion re: Joint Committee on the Special Marriage Bill

Further discussion on the motion re: the Joint Committee of the Houses of Parliament on the Special Marriage Bill, 1952, and the amendments thereto moved on the 14th December, 1953, was resumed.

The following members took part in the debate:-

- (1) Shri N. C. Chatterjee
- (2) Shri Shankar Shantaram More
- (3) Shri Jawaharlal Nehru
- (4) Shrimati Sucheta Kripalani
- (5) Shri K. S. Raghavachari
- (6) Shri Frank Anthony
- (7) Sardar Hukam Singh
- (8) Dr. Kailas Nath Katju
- (9) Shri Vishnu Ghanashyam Deshpande
- (10) Shri Nand Lal Sharma
- (11) Shrimati Renu Chakravartty
- (12) Dr. N. B. Khare
- (13) Pandit Krishna Chandra Sharma
- (14) Shri Diwan Chand Sharma (Speech unfinished).

The discussion was not concluded.

# 10. Discussion on the Scheme to pay Interim Compensation to Displaced Persons

Shri Choithram Partabrai Gidwani raised a discussion on the scheme to pay interim compensation to displaced persons for their properties left in Pakistan.

The following members took part in the debate:-

- (1) Sardar Hukam Singh
- (2) Shrimati Sucheta Kripalani

Shri Ajit Prasad Jain replied to the debate.

(The House adjourned till 1-30 P.M. on Thursday, the 17th December, 1953.)

M. N. KAUL,

Secretary.

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#### PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

December 17, 1953.

#### No. 234

#### 1. Starred Questions

Fifty starred questions (Nos. 1046—1095) were put down on the order paper. Original notices of starred questions Nos. 1082, 1094 and 1095 were received in Hindi.

Thirty-two starred questions (Nos. 1046 to 1058, 1062, 1066 to 1073, 1075, 1076, 1077, 1079, 1080 and 1082 to 1086) were orally answered and supplementary questions were asked on twenty-nine of them. Replies to the remaining questions (including starred questions Nos. 1059, 1060, 1061, 1063, 1064, 1065, 1078 and 1081 of which the questioners were absent) were laid on the Table.

#### 2. Unstarred Questions

Nineteen unstarred questions (Nos. 480 to 498) were put down on the order paper. Original notices of unstarred questions Nos. 490 and 496 were received in Hindi. Replies to the Unstarred questions were laid on the Table.

#### 3. Short Notice Questions

One short notice question regarding an air accident near Nagpur was put down on the order paper. It was answered by the Minister of Communications and supplementary questions were also asked and answered thereon.

#### 4. Statement by Prime Minister

The Prime Minister made a statement regarding the business of the House during the remainder of the Session.

#### 5. Message from the Council of States

Secretary reported a message from the Council of States that the Council, at its sitting held on the 15th December, 1953, had agreed without any amendment to the Banking Companies (Amendment) Bill, 1953, passed by the House on the 3rd December, 1953.

#### 6. Leave of Absence

The absence of Shri Sibnarayan Singh Mahapatra for 60 days from the 3rd August to the 28th November, 1953, was condoned and he was granted leave of absence from all the meetings of the House for the current session.

## 7. Motion for Election to Committee and programme of dates for Election thereto.

Motion for election of two members to the Central Advisory Committee of the National Cadet Corps was moved and adopted.

The Speaker announced the following programme of dates for election thereto:—

Date for nomination	Date for withdrawal	Date for election
18-12-53	19-12-53	23-12-53
(upto 4 P.M.)	(upto 4 P.M.)	(between 2-30 and 5 p.m.)

#### 8. Government Bill introduced

The Prisoners (Attendance in Courts) Bill, 1953.

### 9. Motion re: Joint Committee on Special Marriage Bill

Further discussion on the following motion re: the Joint Committee of the Houses of Parliament on the Special Marriage Bill, 1952, and amendments thereto moved on the 14th December, 1953, was resumed:—

"That this House concurs in the recommendation of the Council of States that the House do join in the Joint Committee of the Houses on the Bill to provide a special form of marriage in certain cases, and for the registration of such and certain other marriages and resolves that the following members of the House of the People be nominated to serve on the said Joint Committee, namely:—

- (1) Shri Hari Vinayak Pataskar
- (2) Shrimati Indira A. Maydeo
- (3) Shri Narhar Vishnu Gadgil
- (4) Pandit Balakrishna Sharma
- (5) Shri Nardeo Snatak
- (6) Shri Ram Saran
- (7) Shri Muhammed Khuda Bukhsh
- (8) Shrimati Sushama Sen
- (9) Shri Awadeshwar Prasad Sinha

- (10) Dr. Hari Mohan
- (11) Shri Dodda Thimmaiah
- (12) Shri G. R. Damodaran
- (13) Shri C. P. Mathew
- (14) Shri T. N. Viswanath Reddy
- (15) Shri Tek Chand
- (16) Shrimati Subhadra Joshi
- (17) Shrimati B. Khongmen
- (18) Shri Bhupendra Nath Misra
- (19) Shri N. Somana
- (20) Shri Purnendu Sekhar Naskar
- (21) Shri B. Pocker
- (22) Her Highness Rajmata Kamlendu Mati Shah
- (23) Shrimati Sucheta Kripalani
- (24) Shrimati Renu Chakravartty
- (25) Dr. A. Krishnaswami
- (26) Shri M. R. Krishna
- (27) Shri B. Ramachandra Reddi
- (28) Shri P. N. Rajabhoj
- (29) Shri K. A. Damodara Menon
- (30) Shri Tridib Kumar Chaudhuri".

The following members took part in the debate:-

- (1) Shri Diwan Chand Sharma
- (2) Shrimati Uma Nehru
- (3) Shrimati Indira A. Maydeo
- (4) Shri Raghubir Sahai
- (5) Shri N. C. Chatterjee
- (6) Shri N. V. Gadgil
- (7) Shri Bhagwat Jha 'Azad'
- (8) Shri Bijoy Chandra Das
- (9) Shri Jaswantrai Mehta
- (10) Shri Umashanker Muljibhai Trivedi

Shri C. C. Biswas replied to the debate.

The three amendments moved to the motion on the 14th December. 1953, were withdrawn by leave of the House.

The motion was adopted.

# 10. Motion re: the Report of Commissioner for Scheduled Castes and Scheduled Tribes.

Dr. Kailas Nath Katju moved the following motion: -

"That the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the period ending the 31st December, 1952, be taken into consideration."

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### Forty-nine amendments were moved by-

- (1) Shri P. N. Rajabhoj
- (2) Shri R. Velayudhan
- (3) Shri Ram Dhani Das
- (4) Shri B. S. Murthy
- (5) Shri Paul Jujhar Soren
- (6) Shri Kanhaiya Lal Balmiki
- (7) Shri Ramraj Jajware
- (8) Shri Bheekha Bhai
- (9) Shri P. Kakkan
- (10) Shri P. Subba Rao
- (11) Shri Rishang Keishing
- (12) Shri Sivamurthy Swami
- (13) Dr. Ch. V. Rama Rao
- (14) Shri T. Sanganna
- (15) Shri Ram Chandra Majhi
- (16) Shri Niranjan Jena
- (17) Shri Narayan Sadoba Kajrolkar
- (18) Shri Balwant Sinha Mehta
- (19) Dr. Virendra Kumar Satyawadi
- (20) Shri Upendranath Barman
- (21) Shri N. Rachiah
- (22) Shri Naval Prabhaker
- (23) Shri Ganeshi Lal Chaudhary
- (24) Shri Dasarath Deb
- (25) Shri Mangalagiri Nanadas
- (26) Swami Ramanand Shastri
- (27) Shri Kanhu Charan Jena
- (28) Shri L. Elayaperumal

The following members took part in the debate:—

- (1) Shrimati B. Khongmen
- (2) Shri Narayan Sadoba Kajrolkar (Speech unfinished)

The discussion was not concluded.

(The House adjourned till 1-30 P.M. on Friday, the 18th December, 1953.)

M. N. KAUL,

Secretary.

## PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

December 18, 1953.

No. 235

#### 1. Oath or Affirmation

One member took oath in English.

#### 2. Starred Questions

Fifty starred questions (Nos. 1096 to 1124 and 1126 to 1146) were put down on the order paper. The original notices of starred questions Nos. 1110, 1133 and 1137 were received in Hindi.

Thirty-five starred questions (Nos. 1096 to 1099, 1101 to 1103, 1110 to 1118, 1120 to 1124 and 1126 to 1139) were orally answered and supplementary questions were asked on thirty-four of them. Replies to the remaining questions (including starred questions Nos. 1100, 1104—1109 and 1119 of which the questioners were absent) were laid on the Table.

## 3. Unstarred Questions

Thirteen unstarred questions (Nos. 499 to 501 and 504 to 513) were put down on the order paper. Unstarred question No. 502 was transferred to the list of questions for the 22nd December, 1953. The original notice of unstarred question No. 512 was received in Hindi. The replies to the unstarred questions were laid on the Table.

## 4. Message from the Council of States

Secretary reported a message from the Council of States that the Council had passed the Prevention of Disqualification (Parliament and Part C States Legislatures) Bill, 1953, as amended, at its sitting held on the 16th December, 1953.

## 5. Bill passed by the Council—laid on the Table

Secretary laid on the Table the Prevention of Disqualification (Parliament and Part C States Legislatures) Bill, 1953, passed as amended by the Council of States.

# 6. Motion re: the Report of the Commissioner for Scheduled Castes and Scheduled Tribes.

Further discussion on the following motion and the amendments thereto moved on the 17th December, 1953, was resumed:—

"That the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the period ending the 31st December, 1952, be taken into consideration."

The following members took part in the debate:-

- (1) Shri Narayan Sadoba Kajrolkar
- (2) Shri P. N. Rajabhoj
- (3) Shri Upendranath Barman
- (4) Shri B. S. Murthy
- (5) Shri Ganpati Ram
- (6) Shri N. C. Chatterjee
- (7) Shri Sarangadhar Das (Speech unfinished)

The discussion was not concluded.

#### 7. Private Members' Resolutions

(1) Further discussion of the following resolution moved by Shri A. K. Gopalan on the 22nd August, 1953, and the amendments moved thereto on the 4th September, 1953, was resumed:—

"This House is of opinion that immediate steps be taken to arrest the growth of unemployment in the country and to provide relief for the unemployed."

The following members took part in the debate:-

- (1) Pandit Suresh Chandra Mishra
- (2) Shri Hirendra Nath Mukerjee

The following amendment moved by Shri C. D. Deshmukh was adopted and all other amendments were barred:—

'That for the original Resolution, the following be substituted, namely:—

This House is greatly concerned over the growing unemployment in the country and is of opinion that, with a view to increasing employment opportunities in the country, Government should take steps to revise the Five Year Plan suitably and to adopt immediately such measures as are necessary for the purpose."

(2) Shri Diwan Chand Sharma moved the following Resolution:—
"This House is of opinion that all journalists in the employ
of newspaper organisations in the country should be

brought within the purview of the Industrial Disputes Act, 1947 (XIV of 1947), which may be amended, if necessary, for the purpose."

An amendment was moved by Shri M. L. Dwivedi.

The following members took part in the debate:-

- (1) Shri Joachim Alva
- (2) Shri M. S. Gurupadaswamy
- (3) Shri M. L. Dwivedi
- (4) Shri Tribhuan Narayan Singh
- (5) Shri R. Venkataraman
- (6) Shri V. V. Giri

The amendment moved by Shri M. L. Dwivedi was negatived.

The Resolution was also regatived.

- (3) Shri B. Ramachandra Reddi moved the following Resolution:—
  - "This House is of opinion that with a view to inculcate discipline, marksmanship, initiative and leadership in the youth of India. Government should provide facilities for promotion of rifle training, inter alia by—
    - (a) subsidising the National Rifle Association and providing it with necessary aid, in the shape of arms and ammunitions and otherwise;
    - (b) co-ordinating the efforts of the Auxiliary Territorial Force with recognised local rifle clubs so as to provide for training programmes throughout the year;
    - (c) relaxing import restrictions and minimising the duty for specialised weapons required by recognised clubs; and
    - (d) relaxing the provisions of the Indian Arms Act of 1878 accordingly."

Shrı Reddi's speech was not concluded.

(The House adjourned till 1-30 P.M. on Saturday, the 19th December, 1953.)

M N. KAUL.

Secretary.

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## PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

#### December 19, 1953

No. 236

## 1. Motion re: the Report of the Commissioner for Scheduled Castes and Scheduled Tribes

Further discussion on the following motion and the amendments thereto moved on the 17th December, 1953, was resumed:—

"That the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the period ending the 31st December, 1952, be taken into consideration."

The following members took part in the debate:-

- (1) Shri Sarangadhar Das
- (2) Shri Muldas Bhuderdas Vaishya
- (3) Shri Dodda Thimmaiah
- (4) Shri Giridhari Bhoi
- (5) Shri Frank Anthony
- (6) Shri Ajit Singh
- (7) Shri Dasaratha Deb
- (8) Shri R. Velayudhan
- (9) Shri Jaipal Singh
- (10) Shri M. G. Uikey
- (11) Shri Rishang Keishing

Dr. Kailas Nath Katju replied to the debate.

All the amendments moved to the motion were negatived.

## 2. Supplementary Demands for Grants for 1953-54

The following Supplementary Demands for Grants for 1953-54 were voted in full:—

Demano No.	Name of Demand	Amount of Demand
The second second second		Rs.
	(Ministry of Commerce and Industry)	
1.	Ministry of Commerce and Industry	4,27,000
	(Ministry of Communications)	
10.	Miscellaneous Expenditure under the Ministry of Communications	5,15,000
	(Ministry of Finance)	
27.	Customs	25,00,000
38.	Miscellaneous Departments and Expenditure under the Ministry of Finance	13,00,000
	(Ministry of Food and Agriculture)	
<b>4</b> 5.		32,22,000
<b>4</b> 7.	Miscellaneous Departments and Expenditure under the Ministry of Food and Agriculture	15,00,000
	(Ministry of Law)	
71.	Administration of Justice	26,000
	(Ministry of Production)	
84.	Miscellaneous Departments and Expenditure under the Ministry of Production	31,60,000
	(Ministry of Rehabilitation)	01,00,000
86.		50,28,000
	(Ministry of States)	,=-,
95.	Miscellaneous Expenditure under the Ministry of States	95,23,000
	(Ministry of Food and Agriculture)	
125.	Other Capital Outlay of the Ministry of Food and Agriculture	11,72,00,000
	(Ministry of Transport)	
138.	Other Capital Outlay of the Ministry of Transport	18,50,000

Nine cut motions, of which one was moved on Demand No. 1, three on Demand No. 38 and five on Demand No. 86, were either negatived or not pressed or dropped. Eight cut motions were ruled out of order.

## 3. The Appropriation Bill-Government Bill introduced

The Appropriation (No. 5) Bill, 1953.

## 4. The Appropriation Bill-Government Bill passed

The Appropriation (No. 5) Bill, 1953

The motion for consideration of the Bill was moved by Shri Manilal Chaturbhai Shah.

The motion was adopted and the clause by clause consideration was taken up.

Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri Manilal Chaturbhai Shah.

The motion was adopted and the Bill was passed.

## 5. Supplementary Demands for Grants in respect of P.E.P.S.U. for 1953-54

The following Supplementary Demands for Grants in respect of the Patiala and East Punjab States Union for 1953-54 were voted in tull:—

Deman No	•	Amount of Demand	
		Rs.	
	Expenditure met from Revenue		
8	Irrigation	7,64,700	
11	Elections to Legislatures	9,70,500	
28	Medical	6,00,000	
34	Miscellaneous Departments	75,400	
36	Civil Works	25,37,700	
41	Stationery and Printing	3,88,200	
42	Miscellaneous	9,96,000	
45	Community Development Projects	4,39,800	

One cut motion was disallowed.

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## 6. The P.E.P.S.U. Appropriation Bill-Government Bill introduced

The Patiala and East Punjab States Union Appropriation (No. 3) Bill, 1953.

7. The P.E.P.S.U. Appropriation Bill—Government Bill passed
The Patiala and East Punjab States Union Appropriation (No. 3)
Bill, 1953

The motion for consideration of the Bill was moved by Shri Manilal Chaturbhai Shah.

The motion was adopted and the clause by clause consideration was taken up.

Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Long Title were adopted.

The motion that the Bill be passed was moved by Shri Manilal Chaturbhai Shah.

The motion was adopted and the Bill was passed.

## 8. Messages from the Council of States

Secretary reported the following messages from the Council of States:—

- (1) That the Council had no recommendations to make to the House of the People in regard to the Manipur Court-fees (Amendment and Validation) Bill, 1952, passed by the House on the 3rd December, 1953.
- (2) That the Council, at its sittings held on the 17th and the 19th December, 1953, had agreed without any amendment to the following Bills, passed by the House on the 4th and the 8th December, 1953, respectively:—
  - (i) The Telegraph Wires (Unlawful Possession) Amendment Bill, 1952.
  - (ii) The Reserve Bank of India (Amendment and Miscellaneous Provisions) Bill, 1952.

(The House adjourned till 1-30 p.m. on Monday, the 21st December, 1953.)

M. N. KAUL,
Secretary.

# PARLIAMENTARY BULLETIN—PART I [Brief record of Proceedings]

December 21, 1953.

#### No. 237

### 1. Starred Questions

Seventy-six starred questions (Nos. 1147 to 1222) were put down on the order paper. Original notices of starred questions Nos. 1180, 1184 and 1189 were received in Hindi.

Thirty-five starred questions (Nos. 1147 to 1150, 1152, 1153, 1159 to 1166, 1168 to 1174, 1177 to 1180, 1182 and 1185 to 1193) were orally answered and supplementary questions were asked on thirty-four of them. Replies to the remaining questions (including starred questions Nos. 1151, 1154 to 1158, 1167, 1175, 1176, 1181, 1183 and 1184 of which the questioners were absent) were laid on the Table.

## 2. Unstarred Questions

Thirty-eight unstarred questions (Nos. 514 to 551 and 553) were put down on the order paper. Unstarred question No. 552 was transferred to the list of questions for the 23rd December, 1953. Original notices of unstarred questions Nos. 542 and 549 were received in Hindi. Replies to the unstarred questions were laid on the Table.

#### 3. Short Notice Question

One short notice question regarding crack in Hirakud Dam was put down on the order paper. It was answered by the Deputy Minister of Irrigation and Power and supplementary questions were also asked and answered thereon.

## 4. Adjournment Motions

- (1) The Speaker withheld his consent to the moving of two adjournment motions, namely:—
  - (i) Adjournment motion by Shri Frank Anthony regarding the alleged violation of Article 337 of the Constitution in regard to Anglo-Indian Schools in the Bombay State.

- (ii) Adjournment motion by Shri N. Sreekantan Nair regarding the transport strike in Travancore-Cochin State.
- (2) The Speaker postponed his decision on the admissibility of the adjournment motion by Shri Tridib Kumar Chaudhuri regarding the functioning of the Dock Labour Board, Kidderpore, Calcutta, till the 23rd December, 1953, to enable the Government to place full facts of the case before the House.

#### 5. Leave of Absence

Shri S. C. Balakrishnan was granted leave of absence from all the meetings of the House for the current session.

## 6. Papers laid on the Table

The Minister of Parliamentary Affairs laid on the table the following statements showing the action taken by the Government on various assurances, promises and undertakings given during the various sessions shown against each:—

(1) Supplementary ment No. III.	State-	Fourth Session, 1953 of House of the People.	the
(2) Supplementary ment No. VIII.	State-	Third Session, 1953 of House of the People.	the
(3) Supplementary ment No. IX	State-	Second Session, 1952 of House of the People.	the

## 7. Government Bill passed

#### The Salt Cess Bill, 1953

On the motion for consideration of the Bill moved by Shri K. C. Reddy, the following members took part in the debate:—

- (1) Shri A. M. Thomas
- (2) Shri B. Ramachandra Reddi
- (3) Dr. Lanka Sundaram
- (4) Shri Kamal Kumar Basu
- (5) Shri Nemi Chandra Kasliwal
- (6) Kumari Annie Mascarene
- (7) Seth Achal Singh
- (8) Dr. N. B. Khare

Shri K. C. Reddy replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri K. C. Reddy

The motion was adopted and the Bill was passed.

## 8. Motion re: working of the Preventive Detention Act 1950

Dr. Kailas Nath Katju moved the following motion: -

"That the report on the working of the Preventive Detention Act, 1950. during the period 30th September, 1952, to 30th September, 1953, be taken into consideration."

Two amendments were moved by-

- (1) Shri Raghubir Sahai
- (2) Shri M. S. Gurupadaswamy

Shri J. B. Kripalani's speech on the motion was not concluded.

[The House adjourned till 1-30 P.M. on Tuesday, the 22nd December, 1953.]

M. N. KAUL, Secretary.

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## PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

December 22, 1953.

No. 238

#### 1. Oath or Affirmation

One member took oath in English.

## 2. Questions

The question hour having been dispensed with, all starred questions put down on the order paper for the day were treated as unstarred questions and their answers together with the answers to the unstarred questions will be printed in the Official Report for the day.

## 3. Statement by Deputy Minister of Natural Resources and Scientific Research

The Deputy Minister of Natural Resources and Scientific Research made a statement correcting reply given to a supplementary on Starred Question No. 1228 answered on the 11th September, 1953.

## 4. Message from the Council of States

Secretary reported a message from the Council of States that the Council, at its sitting held on the 19th December, 1953, had agreed without any amendment to the Indian Patents and Designs (Amendment) Bill, 1953, passed by the House on the 7th December, 1953.

#### 5. Result of Election

The Speaker declared that Shri C. R. Iyyunni had been elected to the Indian Central Coconut Committee.

## 6. Paper laid on the Table

The Minister of Parliamentary Affairs laid on the table a copy of the Delimitation Commission, India, Final Order No. 4, published in the Gazette of India, Extraordinary, Part II, Section 3, dated the 7th December, 1953, under sub-section (2) of section 9 of the Delimitation Commission Act, 1952.

## 7. Statement by Prime Minister

The Prime Minister made a statement regarding the appointment of a Commission for the reorganization of the States.

## 8. Motion re: working of the Preventive Detention Act, 1950

Further discussion on the following motion and the amendments thereto moved on the 21st December, 1953, was resumed:—

"That the report on the working of the Preventive Detention Act, 1950, during the period 30th September, 1952, to 30th September, 1953, be taken into consideration."

The following members took part in the debate:-

- (1) Shri J. B. Kripalani
- (2) Shri Sadhan Chandra Gupta
- (3) Shri Frank Anthony
- (4) Shri Vishnu Ghanashyam Deshpande
- (5) Dr. N. M. Jaisoorya
- (6) Shri Narhar Vishnu Gadgil
- (7) Dr. N. B. Khare
- (8) Dr. A. Krishnaswamı
- (9) Shri Balwant Nagesh Datar
- (10) Shrimati Renu Chakravartty
- (11) Shri Govind Hari Deshpande
- (12) Shri Umashanker Muljibhai Trivedi
- (13) Shrimati Maniben Vallabhbhai Patel
- (14) Shri K. S. Raghavachari
- (15) Shri Sarangadhar Das
- (16) Shri Jaswantraj Mehta
- (17) Shri Raghubir Sahai
- (18) Shri P. N. Rajabhoj
- (19) Shri Sivamurthi Swami
- (20) Shri Nemi Chandra Kasliwal

Dr. Kailas Nath Katju commenced his speech in reply to the debate.

(The House adjourned till 1-30 P.M. on Wednesday, the 23rd December, 1953.)

M. N. KAUL,

Secretary.

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## PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

December 23, 1953

No. 239

#### 1. Questions

The Question Hour having been dispensed with, all starred questions put down on the order paper for the day were treated as unstarred questions and their answers together with the answers to the unstarred questions will be printed in the Official Report for the day.

### 2. Adjournment Motions

- (1) In view of the statement made by the Minister of Labour, the Speaker withheld his consent to the moving of the adjournment motion tabled on the 21st December, 1953, by Shri Tridib Kumar Chaudhuri regarding the functioning of the Dock Labour Board, Kidderpore, Calcutta.
- (2) The Speaker withheld his consent to the moving of an adjournment motion by Shri Sarangadhar Das regarding the decision of the Conference of Cane-growers at Ramkola in Deoria District, Uttar Pradesh, to stop supply of sugarcane to mills.

## 3. Messages from the Council of States

Secretary reported two messages from the Council of States that the Council had no recommendations to make to the House of the People in regard to the following Bills passed by the House on the 14th and 15th December, 1953, respectively:—

- (1) The Indian Tariff (Second Amendment) Bill, 1953.
- (2) The Indian Tariff (Third Amendment) Bill, 1953.

## 4. Papers laid on the Table

The following papers were laid on the Table of the House:-

(1) A copy of each of the following notifications issued by the Ministry of Natural Resources and Scientific Research,

- under Section 10 of the Mines and Minerals (Regulation and Development) Act, 1948, namely:—
- (i) Notification No. MII-152(202), dated the 22nd December, 1953.
- (ii) Notification No. MII-152(213), dated the 17th November, 1953.
- (iii) Notification No. MII-152(213), dated the 18th December, 1953—(Corrigendum).
- (2) The Report of the Industrial Finance Corporation Enquiry Committee, 1953.
- (3) A copy of the Views of the Board of Directors of the Industrial Finance Corporation on the Report of the Industrial Finance Corporation Enquiry Committee, 1953.
- (4) Ministry of Finance Resolution No. F.2(70)FIII/53, dated the 2nd December, 1953, regarding the action taken on the Report of the Industrial Finance Corporation Enquiry Committee, 1953.

## 5. Motion re: Publication of the Report of the Industrial Finance Corporation Enquiry Committee, 1953

Shri Arun Chandra Guha moved the following motion:-

"That the Report of the Industrial Finance Corporation Enquiry Committee, 1953, be published under the authority of the House of the People under Clause (2) of Article 105 of the Constitution."

The motion was adopted.

### 6. Government Bill introduced

The Displaced Persons (Claims) Supplementary Bill, 1953.

## 7. Motion re: Working of the Preventive Detention Act, 1950

Dr. Kailas Nath Katju concluded his speech in reply to the debate on the following motion and amendments thereto moved on the 21st December, 1953:—

"That the report on the working of the Preventive Detention Act, 1950, during the period 30th September, 1952, to 30th September, 1953, be taken into consideration."

The amendment moved by Shri M. S. Gurupadaswamy was negatived and the following amendment moved by Shri Raghubir Sahai was adopted:-

"That in the motion, the following be added at the end, namely:-"and having considered the same, this House is of opinion that there is ample justification for continuing the Act upto the specified period."

The motion, as amended, was adopted as follows:-

"That the report on the working of the Preventive Detention Act. 1950, during the period 30th September, 1952, to 30th September, 1953, be taken into consideration and having considered the same, this House is of opinion that there is ample justification for continuing the Act. upto the specified period."

#### 8 Motion re: International Situation

Shri Jawaharlal Nehru moved the following motion:-

"That the present International situation and the policy of Government of India in relation thereto be taken into consideration."

Sixteen amendments were moved by-

- (1) Dr. Lanka Sundaram
- (2) Shri Kotha Raghuramaiah
- (3) Dr. Ram Subhag Singh
- (4) Shri Syed Ahmed
- (5) Shri Khushi Ram Sharma
- (6) Shri S. V. Ramaswamy
- (7) Shri N. Somana
- (8) Shri P. N. Rajabhoj
- (9) Shri Jethalal Harikrishna Joshi
- (10) Shri Vishnu Ghanashyam Deshpande
- (11) Shri Sarangadhar Das
- (12) Pandit Krishna Chandra Sharma
- (13) Shri Tridib Kumar Chaudhury
- (14) Shri N. Sreekantan Nair
- (15) Shri Uma Charan Patnaik

The amendment moved by Shri Khushi Ram Sharma was withdrawn by leave of the House.

The following members took part in the debate:-

- (1) Shri Hirendra Nath Mukerjee
- (2) Shrimati Vijaya Lakshmi Pandit
- (3) Shri J. B. Kripalani
- (4) Shri Kotha Raghuramaiah
- (5) Shri R. Venkataraman
- (6) Dr. N. B. Khare
- (7) Kumari Annie Mascarene
- (8) Shri P. T. Thannu Pillai
- (9) Seth Govind Das

The discussion was not concluded.

(The House adjourned till 1-30 p.m. on Thursday, the 24th December, 1953.)

M. N. KAUL, Secretary.

## PARLIAMENTARY BULLETIN-PART I

[Brief record of Proceedings]

December 24, 1953

No. 240

## 1. Questions

The question hour having been dispensed with, all starred questions put down on the order paper for the day were treated as unstarred questions and their answers together with the answers to the unstarred questions will be printed in the official Report for the day.

### 2. Short Notice Questions

Two short notice questions regarding Gariahata Industrial Training School Calcutta and Iron and Steel Plant addressed to the Ministers of Labour and Finance respectively were put down on the order paper. These questions were orally answered and supplementary questions were also asked and answered thereon.

## 3. Messages from the Council of States

Secretary reported the following messages from the Council of States:—

- (1) That the Council had no recommendations to make to the House of the People in regard to the following Bills passed by the House on the 19th December, 1953:—
  - (i) The Appropriation (No. 5) Bill, 1953.
  - (ii) The Patiala and East Punjab States Union Appropriation (No. 3) Bill, 1953.
- (2) That the Council at its sitting held on the 19th December, 1953, had agreed to the amendments made by the House in the following Bills on the 3rd and 10th December, 1953, respectively:—
  - (i) The Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Amendment Bill, 1953.
  - (ii) The Cantonments (Amendment) Bill, 1953.

#### 4. Result of Election

The Speaker declared that the following members had been elected to the Central Advisory Committee of the National Cadet Corps:—

- (1) Pandit Sheo Narayan Fotedar
- (2) Shri P. N. Rajabhoj

## 5. Papers laid on the Table

The following papers were laid on the table of the House:-

- (1) A copy of the Memorandum on the Sixth Report of the Public Accounts Committee on Hirakud Dam Project.
- (2) A copy of each of the following papers:—
  - (i) Report of the Part B States (Special Assistance) Enquiry Committee.
    - (ii) Statement showing the decision taken by Government on the Report of the Part B States (Special Assistance) Enquiry Committee.
- (3) A copy of each of the following notifications issued by the Ministry of Labour, under sub-section (7) of Section 59 of the Mines Act, 1952, namely:—
  - (i) Notification No. S.R.O. 1787 dated the 17th September, 1953.
  - (ii) Notification No. S.R.O. 1788 dated the 17th September. 1953.
- (4) A copy of each of the following papers:-
  - (i) Memorandum and Articles of Association of Hindustan Steel Limited.
  - (ii) The Technical Consultants Agreement concluded between the Government of India and the German Combine
  - (iii) The Promoters Agreement signed at Bonn as supplemented by Exchange of letters on the 21st December, 1953.
  - (5) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers and on suggestions made by members during the various Sessions shown against each:—
    - (1) Consolidated Statement Fifth Session, 1953 of the House of the People.

- (2) Supplementary Statement No. IV
- (3) Supplementary Statement No. IX
- (4) Supplementary Statement No. X
- (5) Supplementary Statement No. X
- (6) Consolidated Statement (Suggestions)

Fourth Session, 1953 of the House of the People.

Third Session, 1953 of the House, of the People.

Second Session, 1952 of the House of the People.

First Session, 1952 of the House of the People.

Fourth Session, 1953 of the House of the People.

## 6. Motion re: International situation

Further discussion on the following motion and the amendments thereto moved on the 23rd December, 1953, was resumed:—

"That the present International situation and the policy of Government of India in relation thereto be taken into consideration."

The following members took part in the debate:-

- (1) Shri Vishnu Ghanashyam Deshpande
- (2) Dr. Lanka Sundaram

Shri Jawaharlal Nehru replied to the Debate.

The following amendment moved by Shri Kotha Raghuramaiah was adopted and all other amendments were either withdrawn by leave of the House, negatived or ruled out of order:—

"That in the motion, the following be added at the end, namely:—
"and having considered the same, this House approves of this policy".'

The motion, as amended, hs adopted as follows:-

"That the present International situation and the policy of Government of India in relation thereto be taken into consideration and having considered the same, this House approves of this policy."

## 7. Motion re: Association of Members of Council of States with Public Accounts Committee

Further discussion on the following motion moved by Shri Jawaharlal Nehru on the 12th May, 1953, was resumed:—

"That this House recommends to the Council of States that they do agree to nominate seven members from the [P.T.O.

Council to associate with the Public Accounts Committee of this House for the year 1953-54 and to communicate to this House the names of the members so nominated by the Council."

Dr. A. Krishnaswami spoke on the motion.

The motion was adopted.

## 8. Government Bill passed

The Prevention of Disqualification (Parliament and Part C States Legislatures) Bill, 1953, (as passed by the Council of States).

On the motion for consideration of the Bill moved by Shri C. C. Biswas, the following members took part in the debate:—

- (1) Shri Sadhan Chandra Gupta
- (2) Shri Shankar Shantaram More
- (3) Sardar Hukam Singh
- (4) Shri N. M. Lingam
- (5) Shri Ram Sahai Tiwari
- (6) Shri R. Venkataraman
- (7) Shri K. S. Raghavachari ·
- (8) Shri Bhagwandutt Shastri

Shri C. C. Biswas replied to the debate.

The motion for consideration of the Bill was adopted and the clause by clause consideration was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri C. C. Biswas.

The motion was adopted and the Bill was passed.

## 9. Discussion on problems connected with Defence Establishments in India

Shri M. S. Gurupadaswamy raised a discussion on problems connected with Defence Establishment in India.

Shri Satish Chandra replied to the debate.

## 10. Message from the Council of States

Secretary reported a message from the Council of States that the Council had no recommendations to make to the House of the People in regard to the Salt Cess Bill, 1953, passed by the House on the 21st December, 1953.

(The House adjourned sine die at 6-41 P.M.)

M. N. KAUL,

Secretary.